Puninh

and listen; otherwise, I will have to adjourn the House for some time. This way I cannot go on. (Interruptions) You don't allow me to proceed with the business. {Interruptions} Nothing is going on record. I would request Members to cooperate with the Chair. Please don't record anybody. (Interruptions) It seems nobody is interested in discussing any matter, just making noise, that is all. (Interruptions) Don't record anything.

HON. MEMBERS:*

MR. DEPUTY CHAIRMAN: If you do not agjee, I will go to the next business. I will take up Special Mention. Shri Shiva Chandra Jha. What he says will be recorded.

HON. MEMBERS; No.... (Interruptions).

MR. DEPUTY CHAIRMAN: All right. Thtsn I will call Shri Murlidhar Chandrakant Bhandare, He may make his Special Mention.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): I rise this afternoon to invite the attention of the Health Minister to a matter of grave concern.... (Interruptions). Mr. Deputy Chairman, you have called me.

They hav«i no right to disturb me -----(Interruptions). Will you allow us to disturb yo'i when you speak? I am not yielding. . . . (Interruptions).

श्री उत्तमार्रात: सदन को कार्यवाही 1 बजे तक के लिए स्थिगित की जाती है।

The House then adjourned at twenty-nine minutes past twelve of the clock.

1 P. M.

The House reassembled at One of the Clock, Mr. Deputy Chairman in the Chair.

I. STATUTORY RESOLUTION SEEK-ING APPROVAL OF THE PROCLA-MATION ISSUED BY THE PRESI-

*Not recorded.

RELATION TO DENT IN STATE OF PUNJAB,

II. MOTION SEEKNG REVOCATION. OF THE PROCLAMATION ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF PUNJAB.

SHRI A. G .KULKARNI (Maharash tra): Mr. Deputy Chairman, Sir,

MR. DEPUTY CHAIRMAN; AH the Special Mentions will be taken up after 5 o' clock. I will call the Home Minister to make the statement now. {Interruptions).

SHRI ERA SEZHIYAN (Tamil Nadu): Sir,.... {Interruptions).

SHRI A. G. KULKARNI: Mr. Deputy Chairman, Sir, you cannot have the procedure like this {Interruptions). It is very unfare. (Interruptions). It is very unfair. You cannot do that. {Interruptions).

SHRI ERA SEZHIYAN: Mr. Deputy Chairman, Sir,....

MR. DEPUTY CHAIRMAN: have already taken half-an-hour. Let the Minister complete the statement first-Yes, Mr. Minister.

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI): Sir, I beg to move:

"That this House approves the Proclamation issued by the President on the 6th October, 1983 under article 356 of the Constitution, in relation to the State of Punjab."

Copies of the report of the Governor and Proclamation have been laid on the Table of the House.

SHRI ERA SEZHIYAN: Mr. Deputy Chairman, Sir. . . . {Interruptions}.

SHRI A. G. KULKARNI: No statement has been made by the Leader of the House as to whether the Prime Minister has received any information or whether she is going to make any statement on this happening in Karnataka. (Interruptions)

SHRI P. C. SETHI: The House is aware of the situation in Punjab whih has been causing concern. The atmosphere of public order in Punjab vitiated on account of illegal activities of the extremist, terrorist and secesionist elements in the State. A number of violent incidents have been perpetrated with a view to creating scare amongst the peaceful people and to vitiate the communal atmosphere in the State. (Interruptions).

SHRI ERA SEZHIYAN: *

SHRI P. C. SETHI; The Chief Minister of Punjab in his letter dated 6th October 1983 to the Governor had stated that he had reviewed the unfortunate developments in the State and had come to the conclusion that they had acquired a dimension which was not confined to the State of Punjab, but had serious implications for the country as a whole. (Interruptions).

SHRI ERA SEZHIYAN: Mr. Deputy Chairman, Sir, you don't want to hear anything from this side? (Interrup You don't want to hear any tions) thing from this side, Sir? (Interruptions).

SHRI B. D. KHOBRAGADE (Maharashtra): Sir, this issue can be discussed in five minutes. (Interruptions).

SHRI A. G. KULKARNI: This scandal in Karnataka can be discussed within five minutes. Will the Prime Minister make a statement on this? (Interruptions).

SHRI P. C. SETHI: The Chief Minister felt that the situation called for an intervention of the Central Government for a temporary perjod to meet the requirements of the national security and integrity. In view of the position stated by him, the Chief Minister tendered the resignation of his Council of Ministers, and suggested that the Governor may recommend to the President to exercise his powers under article 356 of the Constitution and take over the administration of the State for a temporary period. (Interruptions).

SHRI DIPEN GHOSH (West Bengal): Sir, what is he reading out? About the

♦♦♦Expunged as ordered by the Chair.

price of the MLAs? (Interruptions). Sir, what is he reading out? It is about the price of the MLAs? (Interruptions).

SHRI P. C. SETHI: The Governor of Punjab in his letter dated 6th October 19S3 to the President had inter alia stated that in spite of having an absolute majority in the Assembly, in the larger interest of the State and the country, the Chief Minister did not wish his Cabinet to continue in office. (Interruptions). Taking into account the prevailing situation in the State, the composition of the Assembly and the stand of the Members of the Shiromani Akali Dal, the Governor considered it futile to engage in the formality of sending for the Leader of the Opposition or the leaders of other groups in the Assembly and ascertaining their view about the possibilities of formation of an alternative Government. (Interruptions). He had come to the conclusion that a situation had arisen in which the St'ate Govrenment could not be carried on in accordance with the provisions of the Constifation and, therefore, recommended to the President for action under article 356 of the Constitution and further suggested that the State Legislature might be kept under suspended animation for the present. (Interruptions).

SHRI ERA SEZHIYAN: Sir, you do not want to hear us? (Interruptions).

SHRI A. G. KULKARNI: Sir Karnataka should be discussed. (Interruptions)

SHRI P. C. SETHT: The Central Gorvernment considered the report of the Governor and the situation in Punjab and felt that there was no alternative but to issue the Proclamation under article 356 of the Constitution and place the State Assembly under suspended animation. As Such the Proclamation under article 356 of the Constitution was issued on 6th October 1983 and the State Assembly was placed under suspended animation to ensure that the President's Rule is not prolonged beyond what is absolutely necessary. I hope that every section of the people in the State would co-operate with the State Government to ensure that normalcy is restored quickly to enable the elected Government to function. (Inter ruptions)

With these words, Sir, I command the Proclamation issued on 6th October 1983, under mockery. Can't we put across our views? article 356 of the Constitution in relatioi to the State (Interruptions) of Punjab for approval by this august House. (Interruptions.)

The question was proposed.

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SHRI ERA SEZHIYAN; Sir, you don't want to hear us? (Inlerrui lions).

SOME HON. MEMBERS: What has he rend out? (Interruptions).

Whrt Is he reading?

SHRI P. C. SETHI, Sir.. • .(Interruptions)

MR. DEPUTY CHAIRMAN; Now, motion by Shri Shiva Chandra Jha. Do you move (Interruptions)

to move the following motion:-^

"That this House recommends to the President that the Proclamation issued by the President on the 6th October 1983, under article 356 of the Constitution, in relation to the State of Punjab, be revoked."

The quesaion was proposed. (Inerruptions)

HON. MEMBERS: Karnataka, Karnataka... (Interruptions)

MR. DEPUTY CHAIRMAN: If you do not want any peaceful discussion in the House, it is no concern for democracy. It is just a mockey. Interruptions)

SHRI A. G. KULKARNI: On a point of order. (Interruptions)

SHRI ERA SEZHIYAN: This remark of the Chair we do not accept. This is a very serious issue affecting the future of democracy. We would walk out. (Interruptions)

भी सलतान सिंह (हरियाणा) : यह कर्नाटक ग्रसेम्बली का मामला है। इस पालियामेंट का उसल है। (व्यवधान)

SHRI ERA SEZHIYAN; This is a

SHRI A. G. KULKARNI: Karnataka, Karnataka... (Interruptions)

 $3n^{\wedge}$ i ... (sseisrm)

SHRI A. G. KULKARNI:*

AN HON. MEMBER . Aaswer this

SHRI A. G. KULKARNI;

SHRI ERA SEZHIYAN: We want discussion on this. (Interruptions)

SHRI SHIVA CHANDRA JHA (Bihar). Sir, I beg Karnataka. Karnataka. (Interruptions) SHRI A. G. KULKARNI: Karnataka, श्री उपसभापति : श्री सुलतान सिंह ग्राप पंजाब पर बहस ग्रारम्भ कीजिए।

> श्री सुलतान सिंह : उपसभापति महोदय, मैं गृह मंत्री जी के पंजाब के बारे में दिये गये वक्तव्य का समर्थन करता हं । श्रीमन, इस मुल्क को बचाने के लिए यह कदम उठाया गया है। मैं होम मिनिस्टर के स्टेटमेंट का बेलकम करता हं कि पंजाब के ग्रन्दर राष्ट्रपति का शासन लाग् किया गया है। ... (ब्यवधान)

श्री ग्ररविन्द गणेश क लक्षणी : वया डिस्कस हो रहा है ?

श्री सलतान सिह: ग्राज महक वहां जा रहा हैं, ग्राप जरा सोचिय। (व्यवधान)

^{**}Expunged as ordered by the Chair.

श्रो ग्ररविन्द गणेश कुलकर्णी: पैसा कहां गया ? (व्यवधान)

श्री सुलतान सिंह: सारे देश का सोना बेच दिया। (व्यवधान)

एक माननीय सदस्य: भजन लाल ने पैसा दिया। (व्यवधान)

श्री सुलतान सिंह: कर्नाटक को अनेम्बली का मामला यहां नहीं उठाना चाहिये। छाप लोग उसको यहां क्यों उठा रहे हैं। (व्यवधान)

SHRI A. G. KULKARNI: I want your permission. You are not allowing me.

SHRI MANUBHAI PATEL (Gujarat): You have not allowing M. Kulkarni. He was the first man to get up. You should allow him.

श्री उपसमावति : ग्राप इतने लोग खड़े हैं । भ्राप लोग बैठैंगे नहीं तो मैं किसी को बला नहीं सकता। मैं विपक्ष के नेताओं से कहना चाहता हं (व्यवधान) ग्राप इतना हल्ला करेंगे तो मैं कुछ भी नहीं सुन सकता (व्यवधान) अगर आपके दिल में जनतंत्र के लिये जरा भी ग्रादर बचा है तो ग्रापस प्रार्थना करूंगा कि ग्राप लोग बैठ जाइये । कुपा करके सदन को बाजार मत बनाइये । अपा करके सदन के नियमों का पालन कीजिए। (व्यवधान) ग्राप लोग मेरं बात सुनने को तैयार नहीं । आप में इतना भी धीर्य नहीं . . . (व्यवधान) ग्राप लोग बैठ जाइये।

श्री रामेश्वर सिंह: (उत्तर प्रदेश) हम नही बैठेंगे। (ज्यबधान)

भी उपसमापति : नहीं बैठेंगे तो जाइये। (ब्यवधान) श्री सुकूल।

श्री पी० एन० सकुल (उत्तर प्रदेश): उपसमापति महोदय, पंजाब में जो राष्ट्रपति शासन लाग हुआ है और इस सम्बन्ध में हमारे गह मंत्रों मंत्रालय की ग्रोर से संकल्प ग्रावा है मैं उसका हादिक समर्थन करता ह (व्यवधान) । उपसमापति महोदय, पंजाब में जो कुछ हुग्रा उससे न केवल हमारा नुक्सान हुआ है (ब्यवधान) बल्कि हमारो गरदन अमें से झक गई है (ब्यव-धान) वहां पर लगभग 175 लोग मारे जा चुके हैं, पांच सौ से भी अधिक लोग घायल हो चुके हैं ग्रीर वं.स लाख रुपयों से भी अधिक की सम्पत्ति वैंकों से लटी जा चकी है। लोगों को हत्याएं हो रही हैं, बैंक लटे जा रहे हैं ग्रीर लोगों में ग्रसुरक्षा की भावना व्याप्त है...

(व्यवधान)

श्री मन् माई पटेल: ग्राप श्री कुलकर्णी को नयों नहीं ब्लाते हैं ? ग्राप पहले श्री कुलकर्णी को बोलने दोजिये... (व्यवधान)

श्री उपसमापति : मैं कुछ कहं, लेकिन ग्राप तो सब खडे हो जाते (व्यवधान)

श्री पी० एन० सुकुल : वहां पर जब जुलुस चल रहाथातो करीब डेढ सी उग्रवादो सिखों ने हमला किया... (व्यवधान)

SHRI A. G. KULKARNI: Why don't you allow Mr. Advani to speak? (Interruptions)

MR. DEPUTY CHAIRMAN: You please take your seats. For more than half an hour. . . (Interruptions) You please take your seats.

श्री रामेश्वर सिंह: ग्राप श्री ग्राड-वाणो को बोलने के लिए बलाइये ...(व्यवधान) ।

by President

श्री उपसभापति : ठ.क है, ग्राप बुलाते हैं तो बुलाइये...(व्यवधान)

श्री पी० एन० सुकुल: उपसभापति महोदय. मैं कह रहा था कि पंजाब में जो स्थिति उत्पन्न हो गई है, जहां पर लोगों की जानें जा रहा हों, हत्याएं की जारही हों, बैंक लुटे जा रहे हों, बैसी स्थिति में राष्ट्रपति शासन लाग करता पंजाब में वहत जरूरी हो गया था। जिस दिन राष्ट्रपति शासन वहां पर लाग् हुआ उसी दिन छः निर्दोष बस यावियों की हत्याएं की गई ... (व्यवधान)

SHRI ERA SEZHIYAN: Sir, we do not want to associate ourselves. We want to express our views on a very grave issue. The House is not allowing us. We want a reaction from the Government to the allegation made by these Chief Minister of , Karnataka of the money that is used by the Centre. (Interruptions) We want to have a reaction from the Government. Unless we have the reaction from the Government, we do not want to associate ourselves. Sir we stage a walk-out in protest against the Ruling Party by not association with the Members of the Ruling Party.

[At this stage, some lion. Member's left the Chamber]

श्री पी० एन० सकल : इस प्रकार की स्थिति में वहां के मुख्य मंत्री श्री दरबारा सिंह ने कहा कि हमसे स्थिति संभाली नहीं जा रही है, इसलिए स्थिति को संभा-लाने के लिए उन्होंने केन्द्र से अनुरोध किया कि पंजाब में राष्ट्रपति शासन लाग् किया जाय । पंजाव में एक राव स्थिति पैदा हो गई थी। निर्दोष लोगों को शृट हो. बोम्बिग जाने

in relation to the State of Punjab

बैंकों को लूटा जा रहा हो∄ेंतो∦ राष्ट्र-पति शासन लाग् करना बहुत जरूरी हो गया था । पंजाब के मुख्यमंत्रा श्री दरवारा सिंह का अखबारों में यह था कि हमने स्वंध केन्द्रीय सरकार से अन्रोध किया कि पंजाब में राष्ट्रपति का शासन लाग किया जाए (व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): Sir, with your permission. I just want to ask one clarification from you. All that was said, has it gone on record'.'

MR. DEPUTY CHAIRMAN: No. Those Members who were allowed to speak were going on record.

SHRI J. K. JAIN (Madhya Pradesh): Even before the adjournment of the House, whatever they were speaking, has that also gone on record or not because you had given a ruling that it has not gone on record.

DR. RAFIO ZAKARIA: There is a possibility of something going on record. Right in the beginning you said that noth-in will go on record. Then they went on speaking.

MR. DEPUTY CHAIRMAN: I will see the record. In any case, in the noise that was being made, nothing could go on record. I

DR. RAFIQ ZAKARTA; Noise is another thing.

MR. DEPUTY CHAIRMAN: My ruling is that nothing will go on record. After that, nothing could have gone on record. Tf anything has gone on record, I will look into

श्री पी॰ एन॰ स्कूल : उपसभापति महोदय, मैं कह रहा था कि पंजाब में ग्राज जो स्थिति पैदा हुई है उसकी शरूग्रात सन् 1978 में वैशाखी के दिन हुई जब ग्रमतसर में निरंकारियों का सम्मेलन

[श्रो पी० एन० सुकुल]

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हो रहा था तो कुछ उग्रवादियों तत्वों ने उस पर हमला किया था। एक्सट्री-मिस्टस सिखों ने लोगों को मारा और उसके बाद यह हत्याओं का सिलसिला शरू हुन्ना।यह सिलसिला तब से जारी है। ग्राज केही ग्रखबारों में ग्रापने पढ़ा होगा कि उग्रवादों तत्वों को, ग्रातंक-वादी तत्वों को, एक्स्ट्रीमिस्ट्स ट्रेनिंग काश्मीर में मिल रही हैं। ्नको ट्रेनिंग गुजरांवाला, पाकिस्तान में मिल रही है और दरबारा सिंह जी ने स्वंय अखबार वालों को बताया था कि जमंनी, य० एस० ए०, कनाडा से इन लोगों को, सिख, जो आतिबादी तत्व हैं, उनको वहां से सहायता मिल रही है, हथियार मिल रहे है, पैसा मिल रहा है ग्रौर इन चीजों के फलस्वरूप एक दर्भाग्यपुर्ण स्थिति पंजाब में पैदा हो गई है। जो पंजाव हमारा ग्रेनरी कहा जाता था, जहां के उद्योग विकास की चरमसीमा पर थे, ग्राज वहां के उद्योगों के लोग घबड़ाये हुए हैं. आज वहां के उद्योगपतियों को बंबई, कलकत्ता, मद्रास के जो डीलर्स हैं, उनका उनसे पैसा नहीं मिलता । इसका कारण यह है कि उन पैसा लगाने वालों के ग्रंदर एक ग्रस्रक्ष की भावना पैदा हो गई है कि अगर यहा पैसा लगायेंगे तो पता नहीं आगे इंडस्टी चलेयान चले। ऐसी स्थिति में वहांपर राष्ट्रपति शासन लागु किया गया श्रीर मुख्यमंत्री के कहने से लागू किया गया। वहां के मुख्यमंत्री ने यह मंजूर कर लिया था कि स्थिति को सुधारना हमारे लिए संभव नहीं है ग्रीर इसलिए वहां पर राष्ट्रपति शासन लागु किया जाए।

एक मानतीय सदस्यः गवर्नर की रिपोर्ट के **श्रा**क्षार पर लागू किया गया।

श्री पी॰ एन॰ सुकुल: गवर्नर की रिपोर्ट मुख्यमंत्री के कहने पर थी। ऐसी स्थिति में जब कि राज्य सरकार स्थिति को संभाल न पा रही हो और ऐसा मुख्यमंत्री कहे, वहां के गवर्नर कहे तो उसके बाद कोई दूसरा चारा नहीं रह जाता, केन्द्रीय सरकार के पास, सिवाय इसके कि वहां पर राष्ट्रपति शासन लागु करे ग्रीर वहां जन-धन की जो हानि हो रही है, होने वाली है, उसको यथाणकित रोकने का प्रयतन करे। श्राज जो तत्व बहां पर हत्यायें कर रहे हैं, मैं तो समझता हं कि अकाली लोगों का भी उन के ऊपर नियंत्रण नहीं रह गया है। ग्राज स्थित उनके हाथ से भी निकल गई है। यह ठोक है कि उन्होंने भडकाया, उनको ग्रागे लाये, वेकिन ग्राज जो स्थिति बन गई है वह उनके नियंत्रण में नहीं हैं। उग्रवादी जो तत्व हैं ग्रीर खासकर भिडरावाला ग्रीर उनके ग्रन-यायी श्रीर विशेष रूप से कीर्तनी-जत्था, इन लोगों के जो कारनामें हैं, ये जो दंगा-फसाद मचाये हुए हैं यह एक बड़ा चिन्तनीय विषय है। पिछले डेड साल में करीव-करीब डेढ़ लाख लोगों ने कोर्ट ग्ररेस्ट किया, गिरफ्तारियां की । श्री प्रकाश सिंह बादल का कहना है कि श्राजादी की लड़ाई में भी लोगों ने इतनी गिरफ्तारियां नहीं दी थीं जितनी गिरफ़्तारियां हमारे इस ब्रांदोलन में पंजाब के लोगों ने दो हैं। यह जो कुछ हो रहा है यह भारतवर्ष को बांटने के लिए, एक ग्रलग सिख राज्य स्थापित करने के लिए हो रहा है, इस मांग को लेकर यह सारा झगड़ा हो रहा है। उपसभापति महोदय, सब को मालुम यह जो सिख वर्ग है, यह हिन्दुस्रों में से ही निकला है। हमारे खुशवन्त सिंह काएक ग्राटिकल मैं पढ़ रहा था कि जो ''संडें" में दो महीने पहले छवा था। उस लेख में उन्होंने खुद मंजुर किया था

कि एक जमाने में, ज्यादा दिन नहीं हुए, प्रस्येक हिन्दू परिवार से एक आदमी सिख बनाया जाता था ग्रौर सिख धर्म में उसको डोनेट किया जाता था। तमाम हिन्दुओं ने डोनेशन दिया. सिखों को डोनेट किया लेकिन ग्राज वही सिख, अतिवादी सिख तत्व जो हैं वे हिन्दुक्यों की जान के ग्राहक बने हुए हैं। यह नहीं मानता कि सारे सिख हिन्दुओं के खिलाफ हैं। इस तरह के थोड़े से लोग हैं। । लेकिन इन लोगों ने ऐसी स्थिति पैदा कर दी है और धर्म की ग्राड लेकर वे कहते हैं कि धर्म और राजनीति को अलग नहीं किया ज सकता है। ये जो तत्व हैं इनका यह कहना है और इन्होंने ऐसी स्थिति पैदा कर दी है और अनेक लोगों को मारने का उन्होंने निर्णय किया है और इसक फलस्वरूप हमारे पुलिस अधिकारी श्री श्रटवाल और दूसरे लोग मारे गए और आज भी मारे जा रहे हैं। वहां पर जो इन्नोसेंट लोग हैं उनकी हत्यायें की जा रही हैं और वहां पर एक बवंडर पैदा करने का एक ग्रनिश्चितता की स्थिति उत्पन्न करने श्रीर एक श्रस्रक्षा की भावना वैदा करने की कोशिश की जा रही है। इसके लिए जिम्मेदार हैं उनकी जितनी भी निंदा की जाय वह कम है। उप-सभापति महोदय, मैं श्रीमती इंदिरा गांधी की सरकार को बधाई देना चाहुंगा कि उन्होंने हरचंद कोशिश की कि हम वार्ता से इस मामले को कुलझायें । वार-वार उन लोगों को बुलाया गया, वार्तायें हुई, हमारे गृह मंत्री महोदय स्वयं वहां गये लेकिन वहां पर जो परिस्थिति है वह यह है कि जो वहां के उग्रवादी तत्व हैं वे किसी वार्ता से संतुष्ट होने वाले नहीं हैं। यही कारण है कि वहां की सरकार को, प्रशासन को, मुख्यमंत्री को, राज्यपाल को यह कहना पड़ा कि राष्ट्रपति शासन लागु किया जाए नहीं तो यहां पर स्थिति

सुधरेगी नहीं। ऐसी स्थिति में राष्ट्रपति शासन लाग किया गया और इसीलिए मैं कहता हं कि यह जो राष्ट्रपति जी का शासन लाग किया गया मेरे विचार में तो इसको पहले लागु हो जाना चाहिए था। यह तो हमारे नेताओं की उदारता थी जो वार्ता के लिए उनको वार-बार बलाते थे, इन्तजार करते थे कि जायद स्थिति सुधर जाए बातचीत से। जो राष्ट्रपति शासन अब लागु विद्या गया है इसको पहले लागु हो जाना चाहिए था। इसके लाग होने के वाद से वहां के लोग भी महसूस कर रहे हैं कि स्थिति में सुधार ब्रा रहा है। ऐसी स्थित में ब्राज के ग्रखबार में ग्रापने पढ़ा होगा कि ग्रमत-सर के करीव स्टेट इलैंक्ट्रीसिटी बोर्ड के एक सब-स्टेशन को लट लिया गया। बैंकों को लुटा जा रहा है बीस लाख से ग्रधिक की संपत्ति लटी जा चकी है। इतने लोग मारे जाचके हैं। मेरी समझ में नहीं आता कि अगर राष्ट्रपति शासन लागृन किया जाता तो क्या किया जाता, हमारो सरकार कैसे इस स्थिति से डील करती। ग्रफसोस की बात है कि हमारे जो विरोधी दलों के लोग हैं देश बंटने के कगार पर खड़ा हम्रा है, हिसा हो रही है, लेकिन हमारे विरोधी दलों के लोग, जनता पार्टी के लोग, भारतीय जनता पार्टी के लोग, लोक-दल के लोग, इन्दिरा जी को ज्यादा बुरा कहें गे (व्यवधान) ग्रकालियों को भी बरा कहेंगे लेकिन कम । बहुगुणा जी हैं, उनके भाषण सुनिये ऐसा लगेगा कि सब कुछ इंदिरा जी करा रही हैं, हमारी सरकार गल-तियां कर रही हैं अन्यथा स्थिति वहत ग्रच्छी है। मैं कहरहा हं कि इस समय पंजाब की स्थिति को ले कर के जो भी विरोधी दलों के लोग राजनीतिक स्वार्थ के वशीभत हो कर इस तरह का अनर्गल प्रलाप करते हैं मैं उन्हें गहार की संज्ञा दंगा। जिस समय देण का बंटवारा होने

[श्रो पो० एन० सुकुल]

को है, जिस समय दो राष्ट्र ध्यौरी की बात चल रही है उस समय इस तरह की बातें करना सरकार के हाथों को कमज़ीर करना. मैं समझता हं कि देश के हित में नहीं है। मैं तो जैसे जैने कहा कि व्यक्तिनत रूप से इसे गहारी की संज्ञा देना चाहुंगा। सन् 1978 में शुरुग्रात हुई, किस का शासन था उस समय ? जनना पार्टी का शासन था। उनक समय में यह ग्राग लगी जो चल रही है। जनता पार्टी के शासन में आसाम की आग लगी थी। वे इस अाग को बझा नहीं पाए, कोई समाधान प्रस्तृत नहीं कर पाए लेकिन ग्राज जब हमारी सरकार है ग्रौर स्थिति ग्रधिक गंभीर हो गई है ग्रीर जब हम उस को सुटेबली डील करना चाहते हैं तो ये लोग तरह-तरह की चकवाहें फैला कर के तरह-तरह का प्रचार कर के लोगों में भ्रम पैदा करके अपना राजनीतिक उल्लु सीधा करना चाहते हैं। यही एक ग्रत्यंत घणित स्थिति है। जैसे मैं कह रहा था कि जो उग्रवादी तस्व हैं उन्होंने घोषणा की कि हम इनको मारेंगै। ग्राज हमारे चाहे ग्रटल विहारी वाजपेयी जा हों, चाहे चौधरी चरण सिंह जो हों, चाहे वाबा साहब देवरण हों, चाहे श्री भजनवाल जो हों उन सब को उन्होंने निशाना बनाने का फौसला किया है और नतीजा क्या है कि एक बड़ी सुरक्षा को व्यवस्था इन सब लोगों के साथ चलती है। तो जहां पर मानव का जीवन खतरे में ग्रा गया हो, मानव की संपत्ति खतरे में आ गई हो, जहां लोक-तन्त्र के लिए खतरा हो गया हो ग्रीर धार्मिक असहिष्णता अपने उच्चतम शिवर पर आ गई हो वहां पर कडाई से शासन करने के हलावा कोई दूसरा रास्ता नहीं है और इसीलिए जो राष्ट्रपति जानन लागु किया गया है मैं उसका हार्दिक स्त्रागर करता हं। मेरा विख्वांस है कि इस राष्ट्रपति शासन के फलस्वरूप

हमारे जो आज वहां केगवर्नर पांडे जी हैं वे जिस ईमानदारों, जिस हत्परहा और निर्मयता के साथ स्थिति से जुझ रहे हैं उसको नियंत्रित करने का प्रयास कर रहे हैं उनकी जिल्लानी भी सराहता की जाए वह कर है। उपसभापित महोदय, एक बहुत बहुत मसला हमारे सामने यह है कि जार में अतिबादी लोग. उग्रवादा लोग, एक्सटीमिस्ट तत्व गुघ-द्वारों में ज कर के छिप ज एं ता प्या किया जाए ? कीसे उनको पत्डा जाए ? हम रा प्रधानमंत्री श्रीमतो इदिरागाधो ज भी वार-बार यह कहतीं हैं कि हम ग६-द्वारों की पविलता को नष्ट नहीं करना चाहते. हमारी माराप्ट वार-बार यह बहती लेकिन म समझता हुं कि जहां तक ला एंड ग्रार्डर का सवाल है. जस्टिस का सवाल है, न्याय का सवाल है, लोगों के जीवन का सवाल है, कब तक हम इन अपराधी तत्वों को जो गुरुद्वारों में भारण लेते हैं रोकेंगे नहीं, पकड़ेंगे नहीं तब तक हम गरुद्वारों में नहीं घसेंगे? मैं समझता हं कि जहां तक धर्म-निरपेक्ष हमारा राज्य है, धर्म-निरपेक्ष हमारा संविधान है ऐसे में गुरुद्वारे हो, मंदिर हों, मस्जिद हो या गिरजाघर हो, सब बराबर हैं । एक ऐसा एटिट गई, दिष्टिकोण होना चाहिए, एक ऐसी कार्य-बाही होनी चाहिए कि अपराधी तत्वों को जो भरण दे, श्रीमन, उन प्रत्येक स्थानों में पुलिस को जाना चाहिए ग्रौर जाकर के अपराधी तत्त्रों को विस्कतार करना चाहिए। जो वह अपराधी तस्व है, ब्राप उनको गिरफ्तार नहीं कर रहे हैं. ग्रुद्धारे में नहीं घुस रहे हैं ग्रीर वे लोग वहां से आग भड़का रहे हैं और भिडर-वाला जो हैं, जहां भी उनकी मीटिंग होती है या उनके बयान हैं, आप गौर से पढ़े, वे हिंसात्मक प्रवृत्ति उत्पन्न करने में लगे हए हैं। कवं तक ग्राप ऐसे लोगों को नहीं पकडेंगे ?

के प्रदेश, जैने उत्तर प्रदेश ग्रीर दिल्ली है, उन सब अवहों में वे पहुंचेंगे ग्रीर वही स्थिति वहां पर बरपा करेंगे।

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इमलिए, उरामाध्यक्ष महोदय, मैं इन थोड़े से शब्दों के साथ अपनी सरकार से अनरोध करूंगा कि जैसे भी हो, इन तत्वों को रोकने का कोशिश की जाए, उनको कंट्रेन करने की कोशिश की जाए, और राष्ट्रपति शासन जो लाग किया गया है, इसे जैसे मैंने कहा कि पहले ही इसे लाग कर दिया जाना चाहिए था। अव जो राष्ट्रपति शासन लागु किया गया है, यह बहुत अच्छा है और मैं इसका समर्थन करता हं।

MR. DEPUTY CHAIRMAN: Shri Harkishan Singh Surject.

SHRI SHRIDHAR WASUDEO DHA-BE (Maharashtra): Sould we not adjourn for lunch?

MR. DEPUTY CHAIRMAN: I think, we can adjourn for lunch for some time. Mr. Surjeet, you can start after we reassemble.

SHRI HARKISHAN SINGH SUR-JEET (Punjab): Yes. I think, it is better.

DEPUTY CHAIRMAN: We can have a short lunch break. सदन की गार्थवाही दो बजे तक के लिए स्थिति की जाती है।

> The House then adjourned for lunch at thirty-four minutes past one of the clock.

The House reassembled after Lunch at three minutes past two of the clock. Mr. Deputy Chairman in the Chair.

SHRI HARIKISHAN SINGH SUR-JEET: Mr. Deputy Chairman, Sir, this is not a welcome thing that in a State where the Assembly is functioning President's

मैं अपनी सरकार से तथा गृह मंत्री महोदय से दर्खास्त कहंगा कि जैसे भी हो, इन प्रवराधी तत्वों को जल्दी से जल्दी पकडने की कोशिश की जानी चाहिए. गिरफ्तार किया जाना चाहिए ताकि जो सार्वजनिक जीवन है, वह व्यवस्थित रूप से चल सके, लाएण्ड ग्राडर कायम रह सके और यह जो हिसा हो रही है. जो लोगों को मारा जा रहा है, जलाया जा रहा है, बैंको को लुटा जा रहा है, यह समाप्त हो सके। At any cost, we have to contain these activities and we cannot contain these activities if we cannot contain these offenders. If they are allowed to go scot free and roam about here and there, then, they can go on precipitating it and fomenting it.

इसलिए मेरा अपनी सरकार से यह अनरोध है, यह सुझाव है कि ऐसे तमाम तत्वों को, जो ग्राज ग्रव्यवस्था देश में पैदा कर रहे हैं, उनको गिरफ्तार किया जाए और कड़ी से कड़ी सजा, जो हमारे कानन के तहत दी जा सके, उनको वह सत्रा मिलनी चाहिए। आज डर से बैठने का समय नहीं है। आज हम सोचें कि हम उनको कैसे पकड़ें।

हम देख चुके हैं कि पीने दो सी ग्रादमी ग्राज तक हलाक हो चके हैं, पांच सौ से ज्यादा आदमी आज तक घायल हो चके हैं। हम इसे रोक नहीं पाये हैं और अब तो उनका निर्णय है कि केवल पंजाब में ही नहीं, अपित् दूसरे राज्यों में जाकर भी यही स्विति पैदा सिनेमाघरों करेंगे। दिल्ली में दो-दो में बम फटे, नई दिल्ली स्टेशन पर बम फटा, आपके हरियाणा में एक जगह--यमना नगर में हत्याकांड हुआ, कम्युनल रायट उन्होंने करवाये। यदि आप उनको रोकते नहीं हैं, तो धीरे धीरे वह श्रासपास

rule has to be resorted to, but in this case nobody has condemned it because the situation had become such that perhaps it was thought that the Government would be able to tackle it by imposition of the President's rule. 1 would like to say, if we look back, this imposition of the President's rule itself is the result of certain policies pursued by the Government in connection with dealing with the situation in Puniab. If the Government had made serious efforts to have a solution in time, there would have been no necessity for imposition of the President's rule. Even now, I would say, if the Government banks upon dealing with the situation only through administrative measures, it is very much mistaken. There is some relief felt by the people but incidents continue ta take place, killines are there dacoities are there, robberies are there and the criminals are going scot-free. So, the imposition of the President's rule one should not think that they would be able to deal with the situation.

First of all, I would like to state about the situation that is prevailing today. Even today these incidents are taking place, same bank decoities. same killing of innocent people, same things are going on.

And communal division has taken place so much about which we had never heard earlier. Earlier also I have repeated here, it reminds us of the situation prevailing before 1947. 1 again want to say that although outwardly you do not feel because riots are not taking place, in reality the poisonous propaganda is being made in such a way that communal division is being very much hardened, the feelings are getting hardened. Can you imagine somebody, posing himself as a big leader, comes out and openly says: "If my bus is not returned, I would take the heads of 5000 Hindus"? And what confidence can you people that yon would create among the protect them? What happens if all the crimnals go scot free? That is why there is a fear complex in the population and they are very much afraid.

So far as economy is concerned iadus-try and commerce are in very bad shape. They have suffered so much that nobody is prepared lo invest capital there today. Whatever little industry was there, that also is suffering. So far as commerce is concerned, lobody is prepared 10 provide credit to them. This is the situation today.

The two incidents which took place last month have created a very bad situation and further worsened the situation. They have aroused the anger of the people. How can this happen in a country, in the State of Punjab where people unitedly fought freedom, Hindus, Sikhs, Muslims, all shedding their blood against British imperialism liberation of the country? If this can happen there, what would be the future of the country? One was the bus incident in which the extremists indulged such heinous crime that they out certain Hindus only to kill them, including children and women. Nobody was spared. The second was the incident of derailment of the train. These two incidents have aroused the anger of the people against those criminals who call themselves exeremists, those who are indulging in these activities. I do not blame the Akali leadership for that because as soon as they came to know about these incidents, they denounced them and also when a hartal was called they immediately supported the hartal and participated in it. That » the position. You hve to differentiate between the leadership of the Akali who do not indulge in these activities, who have denounced these activities and the extremists who are indulging and organising these activities, may be at the behest of some foreign power, may be Pakistan is also encouraging and all thost things are there. But we have to see that still these extremists are allowed to have their way, they are allowed to create panic and it is they who are creating a situation which can be very dengerous for the country.

We have debated this question in this House many times. I would like to state that I do not want to spare the extremist*

and also the Akali leadership's role in this respect, but I will primarily blame the Government for its mishandling, which has resulted in the imposition of President's rule, its hesitation, its vacillation, its indecisiveness to solve the problem.

I want to take you back as to why this situation has arisen. The Akalis presented their memorandum in the beginning of 1981. They waited for months together. There were 45 demands. We cannot agree to all these demands. We never agreed to their concept of Anandpur Resolution. Sa many other demands were there. Some grievances were there. They were all clubbed together. But on the basis of that memorandum, the Prime Minister started negotiations through emassaries, herself directly and they went on for months together. Not a single demand was found to be acceptable to the Government at that time. Even though the religious demands which were later on accepted, were part of those 45 demands. For eight months continously it was thought 1hat no demand could be accepted. The Akalis were prepared for much less at that time and, they were feeling that if the religious demands were accepted they were prepaed to come to some understanding and agreement on that basis at that time.

Then we come to 1982. Afterwards it was said that nothing could be accepted; that was the answer. 1 am saying this because Akalis never gave up the path of negotiations. Extremists are different. You may not be defferentiating between them or may be differentiating for some different purpose. I will come to that point later on. But I want To say that they were forced, ultimately when nothing was accepted, to agitate and they have been agitating. It is at that time that the extremists of Bhindranwale were carrying on their parallel activities. Bhindranwale was allowed to operate everywhere. He was giving extremist slogans. He was arrested and released and he was using all media and his religious propaganda to rouse passions and criminal feelings among the people. Some of his people were arrested. He started a morcha. It is after

that, when you did not accept any of the demands of the Akalis. And the attitude of the Government was most unreasonable. It was at that stage that the Akalis decided to launch a morcha. It was not for just one day. In luly they started. Then August and September went by. But the Government did not bother. They came to understand that they have been able to rally the support of masses of people. And why? Because, they put down their de- ' mands concretely, reducing it from 45 to 10, clearly stating that six were religous demands and four were demands which were common to all the Puniabi people. It is at this stage that they were able to rally mass support and, on that basis, a lot of people got arrested and there was no place in the jails. At this stage the Government thought it fit to negotiate with them u.nd the negotiations started through the emissary Sardar Swaran Singh. Let the Government be frankbecause they have to take the people into confidence—and say why it has been shifting its stand time and again. It was on 1st of November, after big efforts were made, that the Akalis were made to agree to certain proposals which the Cabinet Sub-Committee made, and a draft was prepared. On the 2nd the draft agreed upon was okayed by the Akalis. The only difference was that the Cabinet Sub-Committee wanted some time for discussions. That was a reasonable demand, a reasonable thing, to have some time for some discussions with the concerned States so that they also could be persuaded to agree to that. The Akalis agreed to this proposal. On the 2nd a statement was agreed upon which the Home Minister was to make here and on the 3rd November. But, unfortunately, when the statement came here, it was quite different from what was shown to the Akalis. This is the first stage.

Then, after that, again Akalis had no option. They announced that cm 18th November they would announce further steps of the morcha. There was a difference of 15 days. Nobody bothered about it. I *do* not know how the Government functions, how the Administration functions. They had announced that on 18th they were going to launch a struggle. It

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happened on the 2nd. Between the 3rd and 18th there were fifteen days, two weeks' time. But nobody bothered. On 16th again, contact was established with them, only two days before they were to announce their struggle. On 17th or 18th some understanding was arrived at. They were ready to go and convey that. Agreement was again there and that agreement wag to the satisfaction of all. I do not want to go into the details of the agreement because I still hope that some sense will prevail with the Government to make an effort to find a solution. Therefore, I do not want to go into the details of the matter. But, that was something which Haryana could have accepted, which Rajasthan could have accepted—the agreement of the l&lh which I am referring to. But a sudden change was there on the Government side. Again nothing happened. Again some rift was there. They also did the foolish thing of announcing their Morcha before Asiad. But the counter thing which the Government did was also to be denounced. What was done in Harvana by Shri Bhajan Lai at that time, nobody in the country appreciated. May be some people thought that they had been able to control the situation. They created such a thing, something similar to what Bhindranwale was doing. Indeed much worse was done by Bhajan Lai by searching everybody. I know that at that time Judges of the High Court were searched^ military officers were searched. Such an insulting attitude was taken at that time. Anyway, that is a different matter. I do not want to go into that.

After that, again the Cabinet Sub-Committee invited them for negotiations. They again welcomed the negotiations. What 1 am saying is that at no stage they refused negotiations. It is not that they had refused negotiations. At no stage did it happen. The Cabinet sub-committee again went into it; the negotiations broke. Then the Prime Minister on 21st January called a meeting with the Opposition parties to inform the Opposition that the negotiations had almost broken. This was the information she wanted to convey to the leaders of the

Opposition. Then we impressed upon her to convene a tripartite conference to see whether we can help in finding a solution. This was the situation. That was agreed to by the Government. In two days time a tripartite meeting was conveyed. Record is there. Home Minister is on record that the differences were very much narrowed down. It is on record that the Akalis attitude was not unreasonable. Then the differences remained only on two points. Many important points of differences we were able to resolve. The Prime Minister indicated that we could not accept the Anandpur Sahib resolution. People are very much confused about the Anandpur Sahib resolution. It is a very lengthy one. In this resolution they have talked about the demands of working class and against monopolies and so many things. But there is one part. The introductory part where they talk about the supremacy of the Sikhs, to which no one could agree. The Prime M'nister was rightly concerned about it. We also told her that we are also agreeable on this point. And we told the Akalis that m a secular Tndia they could not put forth such a demand. At the end of the tripartite meeting the Akalis had to agree j>ot to press for the inclusion of Anandpur Sahib resolution—■ introductory part of if.

Then the second important point at that time that we wanted to bring into discussion was the waters dispute. It was settled in the 1955 agreement what the share of the Rajasthan has to be. We persuaded them saving; No: we are not talking about the legality of the matter. We are only talking about the moral position rather political and moral positions. In 1955 the agreement was arrived at; and o,n the basis of that, Rajasthan had spent something like .Rs. 600 crores. Now if you today raise this question, it is unjustified. This also we were able to bring home to them. The difference remained only on one point: the talks broke on one point, one irrelevant point. And that point was what would happen till the tribunal took the decision? They wer, derryanding that the existing arrangements should continue. And the Government wag insisting that the award given by the Prime Minister, or the set-

April again some efforts was made I do not want to go into that. Some effort was made. And I am able to say that so far as the Cabinet Committee was concerned, because I was also involved in that, an agreement was arrived at. A draft was prepared. I do not know how suddenly they changed their mind. I do not want to go into that also. I do not want to go into the details because I still hop, that the

Government might do something to save the

State of Punjab. It is bound to have

repurcussions on the whole country. We are

any moment. So, what happened was, that in

not discussing this matter with a view to utilise it and nobody can, utilise this matter against another party. I may tell you that you ca, only utilise it to disrupt the unity of the country. Any party which tries to utilise this question of Punjab issue for partisan ends,

What happened in between? Here T want to blame the Government. At that time, perhaps, the Government thought that it was not proper to come to

will be playing a role which wil] be suicidal

for the future of the country.

understanding with the Akali leadership because the Press had boosted a new man, an emerging leader famous Bhindranwale who was earlier put before the people and supported by the ruling party. 1 am saying it because in two elections he was the main campaigner. This is how secularism is preached. In the elections he was the main campaigner. But, anyhow, the Government came to the conclusion, perhaps, that there was no use of talking to the Akali leaders, but it was necessary to come to an understanding with that man. And perhaps, they thought that on the basis of an agreement on the religious demands, they might be able to teach a lesson to the Akali leadership. Then, suddenly, without the knowledge of the State Government also, one day, Mr. Blunder was sent from here to Punjab as the police official in-charge. What did he do? He was sent-I specifically say with, authority and want to bring the facts before you—to make up with Mr. Bhindranwale, because the understanding that was there was that without making-up with him, without involving him, no settlement would be possible. This was the result of Press propaganda, and the Government is also carried away with it. Some agents also were used for this purpose.

in relation to the

State of Punjab

I know there is a person who is in prison now. He was for six months at his Headquarters in the Punjab Bhavan. Mr. Balbir Singh. He was advocating ft>r 'Khalistan', and he was given room No. 17 in the Punjab Bhavan. The Bill came to Rs. 12,000. He was in contact with Mr. Bhindranwale and also with the Punjab Chief Minister and bureaucracy I do not know. Now he is in prison. He was put in Jail because in Punjab the common feeling is because of traditional national movement that only these patriots were going there. He was supposed to be a sacrificing man, extremist or whatever he is. So, this has happened. Then Bhinder made statements and I asked about it in the Consultative Committee of the Home Ministry, the Home Minister informed that h_s has denied it. He had made two statements after going there: One there is no criminal hiding in the gurudwaras.

[Shri Harkishan Singh Surjeet]

Two, there are no arms in the Gurdwaras. To please whom? And a day before that the Chief Minister had said that criminals were being harboured and we were also saying that Gurdwaras should not be made a place to harbour criminals. These are ${\rm th_e}^{\rm TWO}$ statements made by him. Did the Home Ministry check up? Why should they check up? It was a planned thing. They were made with a purpose, to have a rapprochement. I may tell you, that poor man, the DIG died because some effort was made, some military officer was sent from here, an intelligence officer was sent to make up with Mr. Bhindran-wale and at that time, he was shot dead before the Gurdwara. This has happened. But that also, I may tell you, did not work because by now, although created by the ruling party, his head got swollen. He feels himself big. The foreign press comes and interviews him. If you read his interviews, no sane man can understand or appreciate it. (Interruption) Tapes are being sent to villages to poison the minds of the people. Tapes are being sent to the foreign press, the BBC and so on. In an interview, he openly says about the Jagat Narain murder-I have read it;

"ग्रगर ग्रस्सी साल दा बुड्दा मर गया तो सारा जहान रोण लग गया। इन्न मेरे सिख मर गये कोई चिंता ही नहीं करदा"

It is like that. Somebody, some 80-year old man has died. This type of hatred he has got. Somebody questioned him: "Did you say that if your bus was not returned, you will take the heads of 5,000 Hindus?" He said, "Yes, 1 it ' This interview is printed. So that type of person is there. So, that failed because he has also taken it to his head-"I am a big leader; without me nothing ca,n be done." And it is he who is encouraging all these extremists, whether

they belong to him(Time bell rings) I will take a little more—10 minutes.

MR. DEPUTY CHAIRMAN: I have given you more than 15 minutes.

in relation to the State of Punjab

डा॰ सरूप सिंह (हरियाणा) : ग्राप किसी और का टाइम काट लीजिए, इनको बोलन दीजिए।

थी उपसमापति : जब आपको तो प्राप नहीं मानेंगे। इसलिये निवेदन है कि ...

डा॰ सरूप सिंह: मैं तो इंडोर नहीं करता।

SHRI HARKISHAN SINGH SUR-JEET All right, I will try to complete it soon, I am not looking at this Puniab matter from arv partisan angle, 1 may tell you. I am prepared for any sacrifice, anything, \%hich wil[bring a solution of the Punjab problem. So, after that, this has happened.

Then again the Opposition on June 38 came to help the Government, saying: Yes, you find some solution; some settlement should be there; some area may be given to Haryana; some compensation may he given to them for a new Capital. This is the- only thing which remains. Now that also is taken up differently by the Government. The Government's reaction is quite different; it says, the Opposition is trying to utilise the situation. This is what happened earlier also.

Now this has repercussions in other States. In Haryana naturally feelings are aroused. And in other States also, look at the way things are being handled. I was going last month to Kanpur. T got down from the train at the railway station and I wanted to go to the rest-room. And there the police follows, four or five of them, seeing my beard and hair, followed me and said: "We want to search your case." I said "Why?" They said, "No, no, it is a general scrutiny." I said. "What general scrutiny? You have not followed anybody also. Since I got down from the train, I have not seen you following anybody else except a person with a beard and hair.' What atmosphere will it create? What poisonous propaganda will it create? When I showed

in relation to the

State of Punjab

him my card, he said," "Sorry, Sir, it was a general thing." I wrote a letter to the Prime Minister. Till now I have not got a reply. If the tactics of Bhajan Lai are applied in the rest of the States, you will propagate the idea much more than what plea extremists are doing in Punjab. I condemn them and I condemn this attitude also which can be very harmful to the national unity of the country, for which we have made a lot of sacrifice.

Re- Proclamation issued

by President

Now we have been trying to persuade the Akalis. They met the Opposition parties here. They came here on the 22nd. We told them frankly, yes, you have to denounce the actions of the extremists, bat that is not sufficient. You have to come out categorically and invoke the same authority of Akal Takht that anybody who kills Hindus or persons of any other community is not a Sikh. 'You have to come out openly with this. Then you can create confidence among the people of Punjab. We told them frankly. Otherwise, you don't get the support of the democratic masses. What the Government does, we de not know. We have burnt boats many times, not once-this solution, that solutionwithout knowing what impact it is going to create. That is why the Opposition is making its efforts. What happened in the Home Ministry Consultative Committee on 24th? What happened? The record must be placed before Parliament. What happened on that day? When we took up the issue their attitude was very reasonable. The statement made by the Home Minister in that meeting was, 'Yes, the differences have narrowed down, and what we have said up to now is not the last word...."—these are the actual words —"we are prepared to talk and we will write to them a letter tomorrow....". But there was one slip— may be, a political sh'p—and that slip was he said, "We have kept the Assembly in animated suspension: we are even prepared to have a coalition with them share power with them." I inv mediately told the Home Secretary and the Home Minister. "You have committed a serious mistake." X asked them immediately to contact their PRO and tell him that this news should not be given out. Vajpayeeji had left at that time. The news had reached the people, the news had gone

out by the time those leaders reached there. They were going to Amritsar. They said they will be beaten. Even if you want a coalition, 1 don't mind. But this is not the time Jo have a coalition when the movement is going on. It lakes time to bring them to your In the background of this movement and what is happening, you will not be able to bring them down. I am not opposed to anything. If your attempt is a constructive one and is sure to bring the situation to normal, it will be supported by my party. Now I want to say that this has happened. Whatever little effort we have made to bring them to agreement, that has been stopped. The next day what happened? A different statement was made by the Home Minister The changed completely. Is it the way to deal with this type of a situation, with such a crucial situation? If some lapse has occurred, you swallow it; take time to correct it in a different way without creating noise. No. The next day your tone was firm. Two days after when the Prime Minister went to Chandigarh, there again the same firm attitude: quite different; the tone changed. should be done in that situation? I would like the Gov-' ernemnt to ake up its Naturally there also there are some extremists pressures. How many times have you shifted your position? It is one thing fou have not consulted us. But what I want to say finally is that the situation in Punjab is very bad. There are two lines. First vou decide what line you want to proceed with What we have been suggesting is. you isolate the extremists; fight them out: otherwise you won't be able to create confidence among the people. If you make up with Bhindranwale, it will be suicidal: you will lose all the support of the Hi.ndus and One line is isolate minorities in Punjab. them, accept the genuine demands, jrgue with them, get the help of the Opposition. settle it a.nd create confidence among the people of Punjab. This is one line. The second line is to make up with him and try to involve him and if you do this il will be a disaster. Now, finally. I want to say that Punjab is not a State as other States are. Punjab is a border State. You have yourself been sayina 'hat Americin imperialism is encircling India from various quarters. You have yourself been saving

[Shri Harki'shan Singh Surjeet]

lem. You have to take some political measures. With these words, I conclude.

that Pakistan is being armed by America. You have been saying that Pakistan is taking interest in this Punjab problem. Why should they not? Already proceed further, I would like to inform the sophisticated arms are being used by these fellows bon. Members that they should conclude this The border is an open border. You cannot stop discussion by five. The Home Minister will smuggling. You cannot stop entry of persons also reply tomorrow. But why do you blame them for that? If you are working out a formula under which extremists are being encouraged, only forces of separatism- will flourish there. A few days back our Party came out openly when Talwandi spoke of parallel Government. Our Party said that such separatist movements should be condemned. Such separatist activities will get encouraged if you delay matters. If you delay further, there will be further troubles and if you think that the President's rule will work there it will not. Whatever little control the leadership is having now will be lost and things will go kito the hands of extremists. I feel concerned about it. I do feel that it is bound to easy, I do not want to discuss other Ordinances now. When they come up, we will discuss them. But I would say that it is better not to involve Army in this problem. It will be dangerous. Apart from the administrative measures which you are taking, it is very necessary to take some political measures. First of all you make up your mind. If you delay, movements of separatism will grow and then there will be communal divisions. If that happens, it will be disastrous for the country. It will have Tepercussions in the whole country. This will be very bad for tire unity of the country. We are facing all these problems there and the Government should give them top priority after miakins up their mind. Do not think of Congress Party or other Parties coming to power. It is not a question of Parties. The question ig the future of our country. Kindly consider this problem from that Any narrow feeling based on this combination or that, combination will not work Only a broad solution based on broad there. principles will work. I would, therefore, appeal to the Government to see reason and find out a solution because-administrative measures or the President's rule alone is not going to solve the prob-

MR. DEPUTY CHAIRMAN: Before we

लाडली मोहन निगम (मध्य प्रदेश) : श्रीमन्, मैं एक ज्वालायखी पर खड़ी हुई समस्या पर आपसे बहुत सरने के लिये जा रहा है। मझे ऐसालगता है कि किसी जमाने में बचपन में लोगों को, जब हम अपनी मनमानी करने लगते थे, तो मां किसी भूत का, किसी प्रेत का या किसी चीज का होव्या दिखा करके खामोश करने की कोशिश करती थी, बन्द करने की कोणिण करती थी।

गृह मंत्री जी, गावद बापने इस सारे देश को किसी नानी का जन्याखाना वना रखा है, जब चाहें जिसको जिस तरीकें से डराते रहो, चनाते रहा। मैंने पहले भी, जब पंजाब पर बहस हुई थी. तो कहा था-- ग्राप में से किसी ने नहीं कहा था, हमने खद अपनी तरफ से जब कोई नहीं मिला या तो जाकर उनके नेताओं से मिले वे भीर जब एक समाज-वादी के नाते. एक प्रजातांतिक व्यवस्था में विस्वास रखते वाले आदमी के नाते यह अपना मन बना चुके वे कि यह मेरी मंबाएं हैं, जो पहले बनाली दल को देनी

उपसमाध्यक्ष (धी ग्रार० ग्रार० मोरारका) पीठासीन हुए]

विक्ति जब हम लोगों ने बातचीत शरू की, तो मेरे पात उसका टेप है-अगर आप चाहेंगे, तो मैं वह दे सकता है। तो उन लोगों की जैसी कि आदत है. वह समझते में कि हर बादमी जो बाता

है, तो वह उनकी दाढियों में हाथ डालने के लिये ब्राता होगा, वह समझें कि उनके ऊपर जैसे कि हमने कोई गनाह किया है—तो हमने लहा कि आपने गुनाह किया है, क्योंकि ग्रापने अभी तक ग्रयना चेहरा साफ नहीं दिया है और हम ऐसे लोगों को भी मुसीबत होती है किसी चीज को समझने और कहने में--पर खालिस्तान के मामले पर उतका दिमाग बिल्कन साफ है और लम्बी क्या बातें हुई मैं उनको स्रोर ग्रापका ध्यान नहीं दिलाना चाहता । मैं इतना ही कहना चाहता हं कि लफ्ज-ब-लपन जो बात हुई वह हमने ग्राज के घर मंत्री जी को उनके बंगले पर कहा, जो हमारी जात के खिलाफ है, हम किसी मंत्री के घर जाते नहीं, देश का मामला था इसलिये कहा। उन्होंने कहा यह फार्मला तो हो सकता है, बडा ग्रन्छा है, बड़ी बासानी से हो सकता है। उन्होंने सुझाव दिया कि आप प्रधान मंत्री मैंने इहा क्यों मिलं। से मिलिये। पहा नहीं प्रधान मंत्री जी ने जिलनी करवटें ग्रीर पल्टें खाई हैं। घर मंत्री जी ग्रीर कुछ न करिये तो 14 तारीख के 'इंडियन एक्सप्रेस' के मुख पृष्ठ पर पूरी कहानी छपी है धारावाहिक तरीके से जो घटनाऋम है छपा है, अगर वह गलत है तो उसका दो लाइन का प्रतिबाद कराइये कि जो यह घटनाएं लिखी हैं वह गलत हैं।

अब मैं एक ही चीज पर आता हूं।
मुझे ऐसा लगता है, आप को कहने के
लिये मजबूर होना पड़ता है कि सारी
समस्या आप ने बना कर रखी है। आप
की जो नीयत है वह साफ है। अभी
कुछ ही दिन पहले जब घर मंत्री आप
अपनी सलाहकार समिति में बैठे थे तब
आप के मुंह से प्रश्नोत्तर के समय यह बात
निकल गयी कि हम उन लोगों के साथ

सता के बारे में साझेदारी करने को तैयार है। मतलब बिलकल साफ है, ग्राप इतना ही चाहते थे कि अगर एक मर्तवा ग्रकाली हमारे साथ सता की हिस्सेदारी के लिये तैयार हो जायं जैसे विगत में विरोधियों के साथ ही हो गये थे तब तो ग्राप के लिये ठीक है। मझे इससे कोई लेना-देना नहीं है, ग्राप किस तरीके से श्रपनी - नीयत वनाते हैं उसने मझे मतलब नहीं लेकिन देश को क्या खतरा है, देश को क्या नकसान पहुंचा रहे हैं वह ग्राप से कहना है। अभी परसों एक चर्चा ग्रीर चल पडी। कोई छोटे-मोटे आदमी ने नहीं, बाप के दल के एक सबे के वजीर ने और वह भी मुख्य वजीर ने वहा है, भजन लाल ने। भजनलाल बाप जानते हैं कितना पढ़े हैं, मझे पता नहीं, लेकिन वह फिस की बात बोलते हैं जब वह ब्रादमी कहता है इस मामले गर रिफरेंडम करा लेना चाहिए। आप जरा सोचिये कितनी खतरनाक वात है कोई कहे कि रिफरेंडम करा लेगा च.हिए। और वह बात आप के दिशाग में जाने लगी है तो मुझे यह लग रहा है, अध्यक्ष महोदय, में बहत दुखी मन से कह रहा हं कि इस सरकार का दिमाग इतना सब गया है कि पंजाब के मामले पर रिफरेंडम की बात कह सकती है, कल वह, जम्बख्त यही वात राश्मीर के बारे में कहेगी। कहां से कहां ले जा रहे हो देश को ? वयों नहीं देश के सामने परा व्हाइट पेपर रखो, बताओ क्या-क्या मुद्दे हैं। मैं सहने के निये तैयार हं-छोड़िये अकालियों की एक तरफ-नया यह हिम्मत है याप में कि ग्रजालियों को छोडरार जितने विरोधी हैं उनके साथ आप चैठें, सरकार ग्रीर विरोधी दन ही एक राय के जायं। हर सामले पर ग्र.५ कह देते हो कि राष्ट्रीय समस्या है। रोज भाषण

[श्रो लाडलो मोहन निगम]

दिये जाते हैं ऊंची अट्टालिकाओं से, कोई दिन नहीं जाता जब हिन्दस्तान आ गन्दे से गन्दा भ्रादमी यह नहीं चाहता ि देश खतरे में है, देश टुड रहा है। कौन तोड़ रहा है ? विदेशी तोड़ रहे हैं. विरोधी तोड़ रहे हैं। कौन हैं ये विदेशी, कौन हैं ये विरोधी। हम बैठ कर हल निकालने को तैयार हैं, मानोगे ? साफ है कि ग्रकाली दल, विरोधी पार्टियां ग्रीर ग्राप साथ बैठें। ग्राप ग्रनना मन बता-इये। जब अपने मन को बात होती है तब ग्राप चले जाग्रोगे वंगला साहव गर-द्वारा और ग्रपने मन से जो चाहे घोषणा कर दोगे, त्रिपक्षी वार्ता चलाग्रोगे ग्रीर बोषणा एक पक्षीय कर दोगे । करो. लेकिन उस के ितने खतरनाक पहल निकले हैं कभी सोचा है। जिन आकाओं से ग्राजादी मिली है ग्रगर उनके बंताये हये रास्ते पर लोगों को बांट कर गढ़दी पर रहना है तो मैं इतना ही कहना चाहता हं कि इस तरह से मल्क को बांट कर कुछ दिन गददी पर बैठोगे लेकिन इतना याद रखना कि ग्राप कितना खतरनाक खेल खेल रहे हो। हिन्दस्तान की मिट्टी ऐसी पिलपिली है कि इस ने हमेशा ग्रपने मीरजाफर ग्रौर जयचन्द को माफ किया है। मैं क्या कहें, कीन सालफज इस्तेमाल करूं, बहुत दखी मन से कह रहा हूं, कहां ले जाना चाहते हो। क्या घटनाएं हुई, किन इशुज पर रुक गया या मामला। पानी वाले मामले पर वह तैयार है, ग्राप एक बोर्ड वना दीजिए। एक सुप्रीम कोर्ट के जज को दे दिया जाए। ग्रीर सुप्रीम कोर्ट के जब की बात में इसलिये कबल करता है कि उसके वाद किसी फरीकैन को उस से बड़ी ग्रदालत का दरवाजः नहीं खटखटाना पडेगा । क्या मैं ग्राप की नीयत पर शक नहीं कर सकता कि ग्रापने इस मामले को

उठाया है। पहले यह कोर्ट में पड़ा हमा था। पंजाब और हरियाणा में ग्राप की सरकार थी ग्रीर दोनों जगह ग्राप के ही मुख्य मंत्री दोनों सरकारें बैठी थीं । लेकिन चुंकि हरियाणा का चनाव जीतना है इसलिए मुकदमा वापस ले लिया । आप हो बिल्लो से कह रहे हैं कि वह दध की रखवाली करे। तो दे दिया फैसला बिल्ली ने । इसलिए मैं ऐसा मान कर चलता हं कि अगर आप से यह मामला नहीं निपटता तो देश की सर्वोच्च ग्रदालत को यह मामला दे ो दो इलाकों का नैसे निर्धारण होगा इस के लिए कायदे कानन हैं। राज्यों के पूनर्गठन के समय में नियम बन चुके हैं। उस के बाद भी ग्रगर दो चार गांव का मामला उठ खडा हो तो उसे बाद में देख लिया जायेगा । चर्न्डागढ के मामले में मझे नहीं लगता कि कोई बड़ा मामला है। क्योंकि ग्राप को देखना है कि चन्डीगढ बना क्यों था। चन्डोगड की तो पंजाब की राजधानी के लिए ही बनाया गया था क्योंकि लाहीर तो पाकिस्तान में चला गया था और अगर आप आज पंजाब और हरियाणा का बंटवारा करते हो तो मझ जैसे ग्रादमी को यह कहने में जरा भी गरेज नहीं, मैं तो खुले ग्राम कहता हूं कि चंडीगढ़ पंजाब को जाना चाहिए। वह उसका है। ग्रगर ग्राप ने उसके बाद नया राज्य वनाया है तो उस को नयो राजवानो दो ग्रौर उसके लिये एक ही तरीका • सकता है कि अगर उस जमाने में करोड़ रुपया देने को वात को गयो तो आज कवाजार के भाव से उस के वरावर जितना पैसा बनता हो पैसाः राजधानी बनाने के लिये दे दो और उसे दस वर्ष को ग्रवधि दें दो श्रीर जब तक उन की राजधानी नहीं बनती

समय तक हरियाणा के लोगों को जैसे ग्राज उन के कुछ हिस्से चन्डीगढ़ में हैं वह उन के पास रहने की छट देदो। लेकिन किसी मामले को न सुलझाना भी तो राजनीति है ग्रीर यही चाणक्य ग्राप को सिखा गया है। मैं बताना चाहता हं कि ग्राप का इरादा नहीं है मामला सुलंझाने का। ग्रव बताया जाता है कि ग्राप ने ग्रध्यादेश निकाल दिया और यह भी एक अजीव चीज है कि आप ने ग्रध्यादेश निकाल दिया ग्रीर वहां ग्रसे-म्बली चल रही है। ग्रसेम्बली बैठी है। द्याप का वहां वहमत है इस लिये वहां भत्ता खाते रहो। जहां ग्राप का बह-मत नहीं होता वहां की असेम्बली आप खत्म कर देते हो। पांडिचेरी में ग्राप ने ग्रसेम्बली को खत्म कर दिया। उसे ग्राप ने मैनीपलेट कर लिया। ग्राज भी ग्रखबारों में सूर्खी में सारा दिया हुग्रा है और उसके लिये हम को यहां डेढ घंट का समय लगाना पड़ा। जो कुछ ग्राप कर्नाटक में करने जा रहे हैं उस के लिये। उसमें क्या करना है। ग्रार्डि-नेंस की बात कही गयी। तो ग्राप को ताज्ज्व होगा कि यह सरकार इतनी निकम्मी हो गयी है और इसमें कुछ हम लोगों का भी दोप है, लेकिन अब तक हमें पता नहीं था कि देश की सरकारें ग्रार्डिनेंस से कैसे चलती हैं। कौणल जी हमारे सामने बैठे हैं। ग्रह्यक्ष महोदय, मैं बता दं वि यह बिहार के गवर्नर भी थे ग्रीर उस समय उन्होंने एक दिन में 36 ग्रार्डिनेंस साइन किये हैं। ग्रगर वह उनको पढते भी तो काफी समय लग जाता। 56 का तो रेकार्ड है। 159 ग्रार्डिनेंस ग्रपनी गवर्नरी के दौरान उन्होंने निकाले हैं ग्रौर ग्रव चाहते हैं कि उन से ही पंजाब की समस्या हल कर लें। वह कैसे हल होगी। जनना पार्टी वाले भी इसमें दोषी हैं । हमने भी 172 ग्रार्डिनेंस

by President

निकाले थे। तो ग्राखिर यहां ग्रार्डिनेंस चलाना है या ग्रसेम्बली चलाना है या पार्लियामेंट चलाना है। यह देश क्या विसी घर की जागीर है या किसी खानदान पर गिरवी है। क्या चाहते हैं ग्राप ? हम लोग ग्रगर पीछे जायं तो मुकदमा चलना चाहिए चार पांच ग्राद-मियों पर । एक तो मुकदमा चलना चाहिए - दरवारा सिंह पर और उसका नाम होना चाहिए दरबारा सिंह बनाम जैल सिंह । दूसरा मुकदमा चलना चाहिए दरवारा सिंह बनाम स्वणं सिंह । स्वर्ण सिंह ने मामला तय कर दिया था। ग्राज ग्रखबार में छपा है, टलीफोन पर बातचीत हो चुकी थी, उन को कह दिया गया था कि यह फैसला हो चुका है। तीसरा मुकदमा चलना चाहिए जैल सिंह बनाम भिडरवाला । कितने फरीक हैं। कोई ढंढ़ने की जरूरत नहीं। मुश्किल से मुल्क में 6 या 7 लोग हैं जिनको ग्रगर ग्राप जेल में बंद कर दें, इमरजेंसी न लगायें तो कल ही पंजाव की समस्या हल हो जाएगी। यह कूल 6 या 7 ग्रादमी हैं। ग्रपने तात्कालिक राजनीतिक लाभ के लिए सरकार सीमाग्रों को टालती रही है। इसलिये मेरी घर मंत्री जी से हाथ जोड़ कर विनती है कि अपनी नीयत साफ करें। हमारे सुरजीत जी भल चके हैं, हम अभी गर्ये थे सीमाश्रों पर, लेकिन मझे डर हो रहा है कि ग्रापकी नीयत साफ नहीं है। इसके पीछे एक बड़ा खतरा है। ग्राप चाहते हो कि पंजाब की सीमा में कहीं गोलो चल जाए, मुझे यह भी डर है कि हो सकता है कि इसी महोने या अगले महीने सीमा पर कहीं गोली चल कर ग्राप कहोंगे कि पाकिस्तान ने हमला किया है।...(ब्यवधान)

ग्राप हमेशा मिली-जुली कुश्ती पाकि-स्तान से लड़ते रहे हो। मुझे खतरा [श्री लाडली मोहन निगम]

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कि कल सीमा पर गोली चल सकती है, फिर कहोंगे देण संकट में है तो सारे लोग एक हो जाओ। आप एक तरफ जिन लोगों से बात करने के लिये तैयार नहीं है, सत्ता में उसी के साथ भागीदार होने के लिये तैयार हैं। बातचीत नजदीक आ जाती है तो विरोधियों को अलग करके अकालियों और सरकार की बात होने लगती है। अकाली और सरकार के बीच बातचीत टूट जाती है तो विरोधियों के साथ बात करने लगते हो। मैं समझता हूं कि सरकार कोई मुजरे की महिला नहीं है कि जब चाहो, जिसके सामने जैसे नाचा।

श्रीमतो उषा मल्होत्रा (हिमाचल प्रदेश) : इससे बैटर ऐक्जाम्पुल नहीं है इनके पास ? ग्रापके सोचने का स्तर कहां रह गया ? ...(व्यवधान)

श्री लाडली मोहन निगम : हो सकता है उषा जी, मेरा जितना दिमाग है उतना ही सोच पाऊं। ... (व्यवधान)

श्रीमती उषा मल्होता : श्राप लोग इज्जत नहीं करते महिलाओं की तो...

श्री लाडली मोहन निगम : चिलये,
मैं आपकी बात मान लेता हूं। इनको
मान लो जो लोग ताली बजाकर नाचा
करते हैं वह हैं क्या? यह सरकार यही
है ? आज घर मंत्री जी आप अपनी
नीयत बताइये। अकाली समस्या पर
आपका क्या विचार है ? धार्मिक मामलों
में आपने खुद घोषणा कर दी। यदि आप
इस समस्या का हल गोली से नहीं करना
चाहते तो मत करिये लेकिन आप घोषणा
कर दी आए कि यह सरक र का मन है
इर इड्यु के मामले में। सरकार इसके

बाद एक इंच इधर या उधर नहीं होगी।
तब तो लगेगा कि सरकार है। वरना
हमको सरकार पर शक करने का अधिकार
है। जहां धर्म या मजहब जुड़ा हुआ है
वहां आप चले जाबोगे और धर्म धर्म की
आड़ लेकर, जैसे सरोपा बनाकर मेंट कर
दिया। पता नहीं सहिलाएं पिड दान
करती हैं या नहीं लेकिन बाकी सब कुछ
कर दिया आता है। तुम्हारे लिये हो तो
मजहब की आड़ जो, जब दूसरा आदमी
कोई मजहब को बात करता है तो बुरा
लगता है। यह खेल मत खेलिये।

इसलिये में श्राप से निवेदन करूंगा कि सरकार पंजाब की समस्या पर एक श्वेत-पत्न निकाले। पंजाब के बारे में सरकार एक हफ्ते की सीमा बांध दे कि एक हफ्ते के धन्दर समझीता नहीं होता तो कह दें कि पंजाब को समस्या के बारे में सरकार की यह राय है। उससे हम न एक इंच इधर हैं, न उधर हैं। तीसरी बात यह है कि बातचीत अगर करना चाहते हैं तो श्राब ही घोषणा कर दो, श्राज ही ऐलान तारीख का कर दो कि कब आप अकालियों से बातचीत शुरू करेंगे बिना शांत के। एक बंधन में लगाना चाहता हूं कि एक कमरे में बन्द हो जाडये और उसके बाद फैसला करिये।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेग): श्रीर चाबीखोजाए।

श्री लाडली मोहन नियम: यह वात सही है लेकिन मैं इनकी बात नहीं मानूंगा। मैं इनकी वाबी वाली बात नहीं मान रहा हं क्योंकि उसमें महिलाएं भी होंगी। लेकिन यह बात सही है कि जब तक कमरे में बन्द रहें में तब तक बातचीत चलती रहे। इसके लियेएक समयबद्ध प्रोग्राम बना लोजिए कि जब तक इस मसले का हल नहीं निकलेंगा तब तक हम बाहर नहीं निकलेंगे। मैं

आपको वादा करता हं अपने दल की तरफ से । देश भी प्रापके साथ खड़ा होगा। शर्त यह है कि ब्राप ब्रयना मन बना लीजिए। याने मन को बताइये, हम लोगों को बताइये, बिरोधी को बताइये. देश को बताइये कि चाहते हैं। खाली हवा में बात करने से कुछ नहीं बनेगा। इसलिये मैं बहत विनम्नता से निवेदन करना चाहता हं कि घर मंत्री जी से ग्राप मेहरवानी करके ग्राप इन तोनों चोजों को इसी सत में मान लीजिए । पहला यह है कि पंजाब पर एक श्वेत-पत्र दीजिए ताकि देश को पता चल सके कि क्या क्या अब तक हो चुका है। दसरे अकालियों की कितनी मार्गे श्रापने मानी है श्रीर कितनी उनको मार्गे आप नहीं मान रहे हैं। जो नहीं मान रहे हैं वह क्यों नहीं मान रहे हैं। मैं यह जरूर चाहता हं कि किसी राज्य का हतन नहीं होता चाहिए। पानी बटवारे के मामले में आपकी राय होना जरूरी है, सप्रीम कोर्ट में इसे जाना है या नहीं ? चंडीगढ़ का मामला भी साफ होना चाहिए। बाज खापको घोषणा करनी चाहिए कि इस महीने के खत्म होते-होते पंजाब की समस्या का निरा-करण निकाल देंगे। उसमें कौन-कौन होंगे यह आप जानें। स्राप होंगे स्रीर अकाली दल के लोग होंगे या आप, अकाली दल और हम होंगे इससे हमें कोई मतलब नहीं । इसका ग्रापको फैसला करना है। हम तो यह चाहते हैं कि इस माह के अन्त तक हर हालत में इस ग्रकाली समस्या की समाप्त करना है। प्रकाली के लोंगोवाल साहव को बुलाना है और किस को बुलाना है यह

श्रापको देखना है। लोंगोत्राल साहब से जब म्लाकात हुई तो उन्होंने मुझ से पछा कि स्राप भिडरवाला साहव से नहीं मिलेंगे ? मैंने बाहा वह कीन होते हैं। हमने उनसे कहा कि अगर वह अकाली दल के मेम्बर हैं तो बला ली-जिए। चार मंजिल चढ़ कर मैं किसी को नहीं बलाता। मैं ग्राप से सच कहता हं कि वह मेरा हाथ पकड़ कर एक तरफ लेगये और कहा कि आप ही एक ऐसे व्यक्ति हैं जिसने कहा कि मैं उनसे क्यों मिल्ं। मैं जानता हं कहां से चलती है उनकी राजनीति। मैं यह भी जानता हं कि वह स्वर्ण मन्दिर के गम्बद से नहीं चलती, कोई और वड़ा गुम्बद है जहां से उनकी राजनीति चल रही है । मैंने कहा अगर वह आपके साथ है तो उसकी बला लीजिए, बातचीत कर लेंगे। जब बातचीत होगी तो कोई न कोई हल निकलेगा । ग्राप, ग्रकाली ग्रौर विरोधी दल तीनों साथ बैठ जाइये । ग्रगर हम लोगों को नहीं चाहते तो ग्राप ग्रीर ग्रकाली दोनों बैठ कर हल निकाल लीजिए। इसी विश्वास के साथ मैं ग्रन्त में यह कहना चाहता हं कि अगर मेरी बात किसी को बरी लगी होगी तो उसके लिये माफी चाहंगा। मैं सिर्फ भरे हुए मन से कह रहा था। यह नकली सांप है। यह कब तक नक्ली सांप देश को इरायेगा, खद को डरायेगा । हो सकता है कल यह नकली सांप ग्रसली साँप वन जाए। इसलिये ग्रापसे बाहरता हं कि इसका ग्राप जल्दी से जल्दी हल निकालिये। प्रापने मझे बोलने का मौका दिया इसके लिये में आप का वहत शकाजार हं।

3 P. M.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra) · Mr. Vice-Chairman, Sir, I rise to support the Resolution moved by the hon. Home Minister. And when I rise this evening, I have an assurance and the confidence [Shri Murlidhar Chandrakant Bhandare]

that an overwhelming majority of the citizens of this country, coming from all parts of our great country, are in agreement with me in supporting the Resolution. It is a spectacle which is difficult to find previously. The Government has dismissed its own Ministry and installed the Presidential rule. Why? Because, according to the opposition, we failed to negotiate with the Akalis. Is that the correct picture of the situation at all? One should go to Bombay, one should go to Ahmedabad or one should move about a little in Delhi to find out the concern and anxiety of the common man over the situation which was developing in Punjab. Initially, they had a hit list, marked-men, police officials, Government officials, revenue officials, each one to be picked and killed. When young men went and said that they want to serve the cause of the Akalis they would be told, all right, you want to serve the cause of the Akalis, go and shoot a Nirankari, go and shoot a Government official, you come back and you have served the cause. Then the things became even more difficult. It was no longer a hit list. It became killings any innocent person for no rhyme or reason. It came to the end of democracy. It came to the end of the rule of law. And, I think, only an important Government-I am sorry that my friend. Mr. Ladli Mohan Nigam has leftcould have tolerated the situation. I think his illustration was as inept as it could be. Because I think everybody in the country, by and large, is convinced that the Prime Minister means business. Everybody is convinced that the problem of Punjab cannot be solved unless we put an end to the terrorist activities of these extremists. And, whatever sacrifice we may have to do, we shall do it. Because above all, we are concerned with the unity and integrity of our country. We shall not surrender it. Even if the Congress has to lose elections in all the Slates, we will face this problem fairly and squarely. Therefore please do not try to confuse the issues.

We are today talking about support to the Proclamation and I want this House to rise as one man on an issue which is national, on an issue which may ultimately threaten the very existence of our country and its independence, and support this

Resolution, because it has not been brought about to serve any political end, because it has not been brought about to serve any partisan end. It is really pathetic to find what the hon. Shri Surjeet said that we have brought about the Presidential rule in order to patch up with Shri Bhind-ranwale. I mean, I can only really feel for the bankruptcy of his ideas. F think a time come when a movement is started by good people for what they consider a good cause. But there also arises a time during that movement when the movement slips out of the hands of those who started it. It gets into the hands of the extremists. It gets into the hands of terrorists. It gets into the hands'of anti-social elements. It gets into the hands of those who are the enemies of society and democracy. Thai is what has happened in Punjab and we have to wipe out these things. We have to really deal with these extremists. Recently—I will tell you; it is not a matter of joke-a newspaper item appeared that one Satwant Singh, an Akali extremist, had taken a vow that he would hijack a plane. He may still fulfil the vow because he said that whether he lives or dies, he will see that a plane is hijacked. I was surprised to find out that this Satwant Singh had gun which cost forty thousand dollars; So, I asked, why is this gun costing so much and I was told that this is one gun which can be used in an aircraft to immobilise all the passengers without damaging the aircraft, so that the hijacking operation is successful. I don't know whether those speakers who want to belittle the gravity of the situation in Punjab are aware of the most sophisticated arms which the extremists are possessing. I want to ask the hon. Home Minister whether he has made enquiries from where so much of money is coming for acquisition of such sophisticated arms and for carrying out the terrorist activities, because I am told-and it is elementary knowledge that no terrorist activity can be carried on without the use of large funds. The very presence of these large funds itself is a source of great threat and great danger to our country. You see and read in the newspapers tha; this particular hank is robbed or that particular petrol pump is robbed. That is one way in which terrorists collect money. But what they get out

of these robberies is only the flea-bite; they cannot buy sophisticated arms by collecting Rs. 30,000 out of one bank robbery Or a lakh out of some other Bank. 1 think that many foreign elements are at work and it is a very serious matter to which the Government will give proper attention.

One thing is certain that ultimately our Government and the Prime Minister believe that in solving the problem, this is the right step. In the situation that prevailed, the ordinary democratic process had failed. In the language of Article 356, the Constitutional machinery had collapsed. Thai is .the weakness of democracy where one has to please far too many and try not to dis-. please anyone, and I am glad that such a provision—when one looks at the situation like this and of Assam-was included, because there is some debate about it in the Centre-State relationship debate w'nich the Opposition is carrying on like a circus around the country. And it is only in the fitness of things that this Article 356 was invoked in this case

I want to deaj with the point which was raised earlier this morning bv esteemed friend, Mr. Advani. The hon. Member said: Why not dissolve the Assembly? I really cannot understand; knows the difference between the situation when one has to dissolve the Assembly and a situation when one has to keep it in animated suspension. The Government had not lost the majority. The Government could run. but only at the cost of worsening the situation. It is only when there cannot be a formation of a Government that the Assembly is to be dissolved. Does the hon. Member really suggest that in this case, we should have dissolved Assembly, perpetuating the President's Rule and not have elections for years and years to come? Are there conditions today present in Punjab for having any elections in the near future? I think, the answer lies in two factors. One, we had not lost the majority and there was no need for dissolving the Assembly so as to have fresh elections. Elections would have the problem. The reasons complicated for keeping the Assembly in suspend«d animation and not

dissolving it are far too obvious. But a point has to be made and, therefore, it has been

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Similarly, the point which my friend Mr. Nigam has made about the Ordinances. The provision for promulgation of Ordinances is there in the Constitution and is there any Govenment in our history since 1950, which had not made use of this provision? I think, we are talking too much and sometimes, talking too much leads to a little irrelevance and I think, that we are over-emphasising that in this case, we took out these Ordinances. I think, ihis was the only thing we could do. I do not think, possibly, any other mode we could have been adopted, for taking this step to meet altogether an extraordinary situation which prevailed.

What next is the question? The Ordinances and the suspended animation of the Assembly should be taken to their logical conclusion. The situation should be controlled. say that these are the Sikh demands. Some of them say that some demands, at least four of them, are the demands of Punjab. I read articles written in 'The Indian Express' by a dozen illustrious citizens of this country. They say the same thing. But when you talk of Punjab's demands, is it not the responsibility of these persons to see that agitation for getting these demands carried on, the movement for getting these demands accepted pushed forward, in a manner acceptable to every resident of Punjab? How many of the Punjabis support these extremist and terrorist activities? How many of the Punjabis, the Sikhs as well as the Hindus, support the Akalis in the manner in which they are going about with in regard to getting their their agitation demands accepted? I think, it is an element of democracy that when a large number of people of a region want that their demands should be accepted, in a democratic, in a legal, way, they should abandon, they should give up, they should surrender all these illegal means and adopt a peaceful approach. I know what was the position when there were agitations linguistic States. There is no State for which had escaped these

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riots. Yet, we have solved some of these problems in a peaceful manner. Even today, after we have solved some of these problems, there is dispute which is existing between Karnataka and Maharashtra over the settlement of the border, particularly, the Belgaum area. Now, therefore, it is not as if we have not solved some of these earlier disputes in a democratic manner. And I think, if we claim to be the followers of Mahatma Gandhi, to depart from the path which he had shown, of nonviolence and peaceful resistance, is really to be not the true sons of this great democratic and non-violent nation, which, today, happily and proudly for us, is the leader amongst the peace-loving nations of the world. The situation is fast being normalised. I am told the Government is going systematically about the job. They are combining the villages. There is also a suggestion that there would be hit brigades so that those who kill people without notice may also get a bullet without notice. BtitT do agree with the Government that though it is armed with the severest powers, those powers must be used the least and to the minimum. To that extent I welcome the suggestion made by the Governor that he would show the utmost restraint before he enters the Golden Temple or does anything of that kind. I am one with the Government because we are out to solve the problem and not allow it to aggravate any more. I am sure, it will not be long before which the situation is normalised and a common man in Punjab will be free to move, and when that situation is there we must keep the path of negotiation open because without negotiation nothing can be solved. We believe in negotiation, our Government believes in negotiation and Mr. Harkishan Singh Surject, who has given a long list of dates, clearly shows how earnest the Government has been about it. Of course, his all points will be dealt with by the Home Minister because he was there. I am also not the member of the Home Ministry Consultative Committee. So, I leave it to those who have the first-hand knowledge of those negotiations. But then we will negotiate with the moderates because one of the ways of putting down the extremists is to encourage the moderates and 1 do not think our Government will be unwilling to negotiate in a proper atmosphere, in a peaceful atmosphere where all these illegal means, all these blackmailing tactics are given up, and come to a solution which is satisfactory. Most of the demands have been conceded. Ail the religious demands hare bee« conceded

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somebody Now about Chandigarh, mentioned that it was built as the capital of Punjab. It is only a matter of nomenclature that today we call it Haryana. Supposing, we had called Punjab as North Punjab and Harvana, as South Puniab, Could we then have said that Chandigarh was not built as the capital of South Punjab? I think we must all think as Indians, think of every territory that is affected by it. Look at Rajasrhan. When we got waters from Pakistan we included the claim of Rajasthan and today you want the distribution <0 be done ia a manner which will affect Rajasijnui. I do not think that any Government would yield to it because the Centre has the responsibility of maintaining an equitable bal'ance among all its States. It is like the father, the mother who has to look after all the children States, whether they be opposition States whether they be Congress (T) States, with the same care, with the same affection and with no evil eye or uneven hand. I am quite sure that the Government will take all these steps which, I have indicated very very promptly. A situation which threatened America during the days of Abraham Lincoln is threatening us. Can vou believe that in Kashmir on 13th October, on the day ol the cricket match, there was an open exhibition of support to Pakistan?

SHRT GHULAM RASOOL MATTO (Jammu and Kashmir): We refute that categorically.

SHRI MURLTDHAR CHANDRAKANT BHANDARE: If you defend it, I will hold you responsible, I will point a finger at you. (Interruptions'). Don't interrupt. You joined us later in condentning. {Interruptions). The very fact that they are opposing me shows their guilty mind. I must tell you that till this Government objected, till the Home Minister wrote, till the Prime Minister protested, there was not a whimper of protest from anybody else.

I tell you these are very serious things.

SHRI R. MOHANARANGAM (Tamil Nadu): 1 saw that cricket match. They were supporting Pakistan.

SHRI MURLIDHAR CHANDRA-KANT DHANDARE: Therefore,' it i very serious matter. Do you know t'nat today in Kashmir—not Srinagar—I have got the name; it is in Kashmir—there are regular camps for training of the Akali extremists. These camps have not been denied. (Interruptions).

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): That is false. We have denied it.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: One of your NC ;.TS—he is himself a Sikh—has said that this is freedom of religion. I will show that to you. I want to know what action National Conference has taken against such a member.

SHRI GULAM MOHI-UD-DIN SHAWL: We shall take action against any such member. (Interruptions).

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: So the situation around us is very dark. Dark clouds are gathering, threatening the sovereignty, integrity and unity of the country. It will be a pity if we get bogged down in personal differences, in petty party rivalries and forget the interests of the nation.

With these words, I support this Resolution.

डा॰ भाई महाबीर (मध्य प्रदेश) : सभापति जी, मेरे विद्वान दोस्त श्री भंडारे सभी इस सध्यादेश के हक में भाषण दे रहे थे । उन्होंने दो-एक बातें वड़ी रोचक कहीं जिन का उत्तर सुनने के लिए 1062 RS—10. वह सदन में रुटेंगे वह मुझे प्राणा थी, लेकिल वह सुनाने में ही विश्वास करते हैं, सुनने में भरोसा नहीं करते।

DR. SARUP SINGH: Mr. Vice-Chair-man, 1 learn there was a convention in this House thai after one Member has spoken, he would wait for at least one speaker after that. I think it is worthwhile that that convention should be revived. It is being violated by both sides.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Very well.

SHRI GULAM MOHI-UD-DIN SHAWL: I support it.

DR. SARUP SINGH: I think it is unfair.

SHRI GULAM MOHI-UD-DIN SHAWL: Especially when there are baseless charges, the speaker must wait-to see 'he fate of those baseless charges. (*Interruptions*) 1 am here to give you the real picture about ourselves. You don't hold monopoly of patriotism.

SHRIMATI USHA MALHOTRA: We have suffered 'a lot at your hands, and for no fault of ours.

SHRI GULAM MOHI-UD-DIN SHAWL: We have also suffered at your hands.

डा॰ मार्ड महावीर : उप-समापति जी श्री भंडारे ने सबेरे मेरे नेता और मिल श्री ग्राडवाणी सेजो एक सवाल उठाया था 🦫 का जबाब देते हुए एक बड़ा प्रस्तृत किया । उन्होंने रोचक तर्∜ वर्ड: हैरानी जाहिर की कि श्री आडवाणी को यह नहीं पता कि अमैम्बली कब डिस्साहेद ी जाती है और बच एने मेटेड सस्पेंगन में रखा जाती है । उन्होंने इस के लिए जो बड़ा महान तथ्य उद्घाटित किया वह यह या कि जब मेजारिटी न रहे किसी पार्टी की तो फिर वहां पर विधान सभा को भंग किया जाता है उस को सस्पेंगन में नहीं रखा जाता । वह 1971 में कर्नाटक भूल गये. महोदय, में श्री बीरेन्द्र पाटिल की मिनिस्ट्री श्री,

[डा॰ भाई महावीर]

उस का बहमत समाप्त हो गया था, लेकिन बहमत समाप्त हो जाने के बाद भी ग्रसेम्बली को सस्पेंशन में रखा गया ताकि फिर से कांग्रेस की मिनिस्टी बनाने को कोशिय को जा सके । 76 में गुजरात में श्री बाबभाई पटेल की मिनिस्टी थी. उस का बहमत समाप्त हो गया था, उस को भाभंग नहीं किया स्था क्यों-कि कांग्रेस पार्टी को फिर से मिनिस्टी बनाने को उम्मीद थी । श्रासाम में, महोदय, ग्राप को याद होगा दो बार माइ-नारिटी गवर्नमेंट थोपने की कोशिश की गयी, एक बार श्रोमती ग्रनवरा तैमर की ब्रीर दूसरी बार गोगोई को ब्रीर दोनों बार ग्रासाम में माइनारिटी में थी कांग्रेस पार्टी, लेकिन माइनारिटी गवर्नमेंट थोपने को कोशिय करते हुए भा , इस माइन।रिटो पार्टी के रहते हुए भी अनेम्बला को भंग नहीं किया गया, ग्रसेम्बली कायम रखी गयी एनीमेटेड सस्पेंशन में। (व्यवधान) आप को बारी जब आयेगी तो आप इन तथ्यों को नकारियेगा ग्रौर ग्रगर मेरी कोई गजती हो तो आप उसे दुरुस्त कीजियेगा। मैं ग्राप के बीच में उस समय बाधा नहीं डालंगा, लेकिन जो जानकारी मेरे पास है उसे बताने का मुझे पुरा ऋधिकार है। (ब्यवधान) द्राप ठोक करिये, अपने काबिल दोस्त को ठीक करिये जिन को इसरे की बात सुनने का धीरज ग्रीर जो because a point was to be made, therefore a point was made. Because he had to say something, therefore, he has said this.

महोदय, किसो भी तर्क में कौत सा हेतु रख कर बात की जाती है इस पर बहुत कुछ निर्भर करता है। पांडुचेरी की सरकार ने जिस समय बहुमत खोया उस के दूसरे दिन उस को भंग कर दिया गया और ऐसे कामों के लिये जब गवर्नरों

का इस्तेमाल किया जाता है तो स्वाभाविक रूप से गवर्नरों को जो अपना डिस्किशन इस्तेमाल करने या अधिकार है कि वे देख सबें कि संबंधानिक ढंग से वहां सरकार बन सकती है या नहीं, वह सरकार चल सकती है या नहीं, इस बारे में जो उन्हें केन्द्र को सूचना देने का अधिकार दिया गया है उस का छोन कर मानो केन्द्रीय सरकार उन को कटपुतली की तरह से इस्तेमाल करने लगती है ग्रीर ऐसा होने पर ही संविधान के साथ ग्रन्याय होता है ग्रीर कितना अन्याय होता है इस का ग्राप विचार स्वयं कर सकते हैं। मेरे काबिल दोस्त ने इसी तरह से यह भी कहा कि कारेन एलामेंट्स थे बाँर फारेन एलीमेंट होने के कः एण पंजाब में बहुत सी दुर्घटनायें हो रही थीं। मैं उन को बताना चाहता है कि दो साल पहले जब यह ग्रांदोलन चला इस रूप में उस समय से ब्राज तक 116 हत्यायें हो चनी थीं ग्रौर 357 लोग घायल हो चके थे ग्रीर 99 लोग प्रोक्लेम्ड ग्राफेडर्स थे श्रीर उन का श्राप पता नहीं लगा सके थे ग्रीर वे पकड़े नहीं जा सके थे । उस के बाद वहां पर यह राष्ट्रपति शासन लगाया गया । यह दो साल इत हत्याओं का कम चलता रहा। क्या भंडारे जी यह बतायेंगे कि इतनी देर तक उन को यह डर क्यों नहीं लगा कि वहां की सरकार को इस के लिये नपंसक सरकार कहा जायगा । ग्राज वह कहते हैं कि यह कदम हम नहीं उठाते तो हमारी सरकार को नपसकमाना जाता। It would have been an important Government! दो साल तक जिन के उपर नप् सकताका ग्रारोप लग सकता था तो वह उस को रेलिश कर सकते थे, उस की बह स्वीकार कर सकते थे, लेकिन 7 प्रवत्वर को उन को एकाएक कोई एलर्जी होने लगी इस का कोई कारण समझ में नहीं ब्राया । यह सच है कि हमारे दल के

लोगों ने भी मांग की कि पंजाब की सरकार अपने कर्तव्य के पालन में असफल रही है ग्रीर सामान्य न्याय ग्रीर व्यवस्था वहां कायम रखने में वह कामयाव नहीं रही है ग्रौर इस लिये पंजाब की स्थिति को सुधारने के लिये वहां पर उस सरकार को वरखास्त किया जाय। यह मांग जरूर की जाती रही। लेकिन ग्राप ने इस मांग पर कोई निर्णय न करते हुए जो इतनी देर लगायी, जो इतना विलंब किया उस का परिणाम यह हुआ कि स्थिति इतनी विगड़ गयी कि आज आप के भृतपूर्व मुख्य मंत्री भी कहते हैं राष्ट्रपति शासन लाग होने के बाद भी स्थिति सुधरी नहीं है। उस के बाद भी वहां पर ट्रेन दुर्घटनायें हो रही हैं। ट्रेन की पटरी उखाड़ कर दुर्घटनायें करायी गयों। दिल्ली में वम फटने को घटनायें हो रही हैं। ग्रगर राष्ट्रपति शासन के द्वारा ही सब कुछ ठीक हो जाना था तो दिल्ली में तो राष्ट्रपति शासन है। दिल्ली की इन समस्याओं के बारे में ग्राप क्या कर पा रहे हैं। जिस समय पंजाब के ग्रंदर यह ज्वालामखी तैयार हो रहा या उस समय में दिल्ली की सड़कों पर सौ, दो सौ अवैध हथियार ले कर जलस निकाले गये, लेकिन केन्द्र की सरकार, दिल्ली के गृह मंत्री, यहां के भारत के प्रधान मंत्री इन सब को जान-कारी होने के बाद भी और उस समय पंजाब की सरकार ने कह दिया कि हम ने सचना दी थी कि यह सब ग्राने वाले हैं, उस के बाद भी उन के बारे में कछ नहीं कर सके। उस के लिये कोई कार्यवाही नहीं की गयी । यह जो भारत सरकार ने और पंजाब सरकार ने इतने ग्ररसे तक किया ग्रीर जो स्थिति बिगडती भयी उस का एक परिणाम याज इसारे सामने है और उन परिणामों को देख ग्रगर ग्राप ग्रांख मुंदने की कोशिश करते हैं तो आप उन से बच नहीं सकते । प्रधान मंत्री जी को बधाई दिये बगैर उधर

से कोई सज्जन बोल नहीं सकते इसी वास्ते हमारे मित्र श्री सुकुल ने श्राज की स्थिति में भी जब कि सचमुच में पंजाब की स्थिति ऐसी है कि लोगों की पीड़ा के के कारण आंसू निकलते हैं, आज जब हम पंजाब को जलता हुआ देख रहे हैं फिर भी उन्होंने उस के लिये प्रधान मंत्री जी को वधाई दी और उस के बिना वह कोई बात कह नहीं सकते ग्रीर उन्होंने कहा कि ऐसी स्थिति में राष्ट्रपति शासन वहां लाग किया गया । सवाल यह है कि उसके बाद भी उन्होंने यह क्यों नहीं कहा कि ब्राज वहां बैंक लुटे जा रहे हैं। राष्ट्र-पति शासन के बाद भी बैंक लुटे जा रहे हैं । नाम घोषित करके लोगों की हत्यार्थे की जा रही हैं। अगर राष्ट्रपति शासन के अन्दर भी यह होना था तो इन सारी बातों को कैसे रोकेंगे, मैं इस तर्क को समझ नहीं पाया । राष्ट्रपति शासन लाग होने के बाद भी यही हो रहा है और फिर यह कहना कि राष्ट्रपति शासन नहीं था तो हम इसको कैसे रोकते ?

in relation to the

State of Punjab

महोदय. ग्राज इस सिथति को देखते हुए श्री भंडारे ने कहा कि हम कोई भी कवानी करने के लिए तैयार हैं। बेशक कांग्रेस सारे राज्यों में सरकारें न बना पाय, फिर भी हम इस बात के लिए तैयार हैं कि वहां न्याय व्यवस्था कायम होनी चाहिये । पंजाब के अन्दर न्याय व्यवस्था कायम होनी चाहिये । ग्रगर फिर इतनो दिलेरी थी तो ग्राप वात करते नहीं। जिस बक्त आप यह बात कर रहे हैं कि ग्रकालियों के साथ हम क्यों बात नहीं कर रहे हैं। हम उनको चिट्ठो भेजेंगे, तब भी ग्राप उनके साथ सत्ता में शामिल होने के लिए तैयार हो क्या आपको साझा मंत्रिमंडल बनाने में ही सब बातों का इलाज दिखाई देता है क्या वहां श्रापकी सरकार पहले से नहीं

[डा॰ भाई महावीर]

थी ? ग्रापकी साझा सरकार वनाने में कौन सा जादू हो सकता है। जैसा अभी भी सुरजीत जी कह रहे थे। ग्रकाली दल के जिलाफ एक विरोधी लीडरिशप खड़ा करने की कोशिश कांग्रेस ने की । श्रीमती इंदिरा गांधी के कहने पर की या जपने ग्राप वहां के लोगों न फमला करके की, मैं नहीं जानता, लेकिन एक लोडरिशप खड़ा करने की कोशिश की गई जिससे उनका दिमाग इतना चढ़ गया कि वह ग्रापकों कांग्रे के खिलाफ लीडरिशप बनाने की इस वक्त कोशिश में हैं। ... (व्यवभान)

मेरे दोस्त थी भंडारे ने कहा कि किसी हाइजैक्स के पास 40 हजार डालर की गम है, वह हवाई जहाज का श्रपहरण करने पर तुले हुए हैं । मैं नहीं जानता कि इस हवाई जहाज के अपहरण को रोकने के लिए स्राप क्या कदम उठा सकेंगे । स्राप 40 हजार डालर की गन को रोकने के लिए ज्या इस तरह की बन्दक या हथियार तैयार करेंगे ? हो सकता है यह सबसे बड़ा तरीकः जिल्में ग्राप नाकामयाव रहे ग्रापही का बताया है । जब ग्राप स्वयं ग्रपहरण करवाने हो तो फिर दसरों को कैसे रोकेंगें ? ग्राप ग्रपहरणकर्ता को विधान सभा का सदस्य बनाते हो तो जब दूसरा कोई अपहरण करता है तो उनका किस तरह से मुकाबला करोगे ? ग्राज भी लोग कहते हैं कि पाकिस्तान की जेलां में हमारे अपहरणकर्ता सड़ रहे हैं। उनको तो आप छडवा नहीं सके और ग्रापक ग्रादमी ग्रपहरणकर्ता थे तो उनको ग्र'पने विधान सभा का सदस्य बनवाया । एक तरफ ग्राप अपहरण करते हो ग्रीर दूसरी तरफ ग्रपहरण को रोकने की बात

करते हो । क्या ग्रापके ग्रन्टर नैतिक बल है । क्या ग्राप सच्चाई के साथ खड़े हो कर कह सकते हैं कि ग्राप विना किसी तरह के राजनीतिक लाग लपेट के उन लोगों के साथ व्यवहार करेंगे ? दुर्भाग्य यह है कि ऐसा दिखाई नहीं देता।

महोदय, मैं इन सामान्य बातों के साथ सिर्फ एक दो वातों की ग्रोर ग्रापका ध्यान ग्राकुष्ट करना चाहता हं। ग्राज पंजाब की जो स्थिति है उसको देश के सामने सही रूप में रखे वगर लोगों की तसरल्ली नहीं होगी कि केन्द्र सरकार इसका ठीक फैसला करना चाहती है। इसलिए मेरे मित्र श्री निगम जो जो कह रहे थे कि आप एक हवाइट पेपर प्रकाशित कीजिए । बार बार कहा जा रहा है। इसमें विदेशों हाथ है, विदेशों में शिक्षा मिल रही है । ग्रभी कांग्रेप के महामंत्री ने कहा कि जम्म काण्मीर के अन्दर, पाकिस्तान के ग्रन्दर टेनिंग दी जा रही है । जम्म-काश्मीर के मेरे मिन यहां पर है, मैं नहीं जानता बह क्या कहेंगे, लेकिन मैं भी जरूर कहंगा कि ग्राप किसी पर उंगली उठाकर गलत बात मन करिये । यदि ग्रापके पास. सबत है तो सदन को बताइये कोन से प्रमाण हैं जिसके प्राधार पर ग्राप कह सकते हैं कि विदेशों से कोई ट्रेनिंग दी जा रही है। मुझे कोई हैरानी नहीं होगी यदि पाकिस्तान में इस तरह की ट्रेनिंग दो जाती हो । प किस्तान हमें नुकसान पहुंचाने की कोशिश करेगा, इसमें श्राध्चर्य

in relation to the

State of Punjab

नहीं । पाकिस्तान से हथियार ग्रा रहे हैं, उनके बारे में भी सूचना है कि दो पाकिस्तानी निहंगों के रूप में पकड़े गये, उनसे पूछताछ करने पर मालूम हम्रा कि वे पाकिस्तान से भेजे गये थे। ये सारी चीजें अगर हैं तो इनके बारे में देश को काफिडेंस में लेने के लिये ग्रापको एक व्येतपत्र प्रसारित करना चाहिये और सारे देण को बलाइये कि क्या स्थिति है। इसके साथ मैं एक वात ग्रीर कहना चाहंगा कि ग्रटवाल जी, डी ग्राई जी जिनकी हत्या हुई, उनके बारे में सुरजीत जी ने तथ्यों का बयान किया । हो सकता है उनके अंदर कुछ गलतो हो। श्रोभंडारे कह रहेथे यह गलत है। ग्रगर यह गलत है तो जो सी वी ब्राई का रिपोर्ट है उसको प्रकाशित कीजिए । जब तक यह तथ्य सामने नहीं याते कोई कुछ समझ नहीं सकेगा कि इतने सीनियर पुलिस अफ़सर के हत्या होने के बाद, गुरुद्वारे के ग्रहाते में हत्या होने के बाद सरकार इयों कुछ नहीं कर पाई, कोई कदम क्यों नहीं उठा पाई । सारे पुलिस के ग्रंदर किस प्रकार से डिमारेलाइजेशन है, कित तरह से उनके ग्रंदर निराशा की भावना है इसका अंदाजा कोई नहीं लगा सकेगा। अगर आप समझते हैं कि उनमें निराशा को भावना नही है तो जो ग्रखवार में निकला है कि एक वरिष्ठ पुलिस ग्रधि-कारी ने भिडरवाला के सामने जाकर हाथ जोडे, माफी मांगी, श्रीर श्रपनी जान वस्थावाने की कोणिश की, कहा कि मेरी जान बस्ता दीजिए उस लिस्ट में से जिसमें जान लेने वालों का नाम लिखा हथा है. उसमें से मेरा नाम काट दीजिए । अगर यह स्थिति देश के पुलिस अधिकारियों की हो सकती है तो सामान्य आदमी को, सामान्य नागरिक की जो विना किसी सुरक्षा के, प्रतिबन्ध के चलता है, हम सोच सकते हैं कि उसके मन की क्या स्थिति होग्री ।

पंजाब के अंदर जो कुछ हमा है इसके बाद भी हमारे मित्र यहां पर कुछ और कह रहे हैं। अभी कांग्रेस (आई) का अधिवेशन बम्बई में हुआ। वहां जो प्रस्ताव ग्राए, जो भाषण हए, उनमें विरोधी दलों के ऊपर काफी कुछ आक्षेप था। विरोधी दलों पर काफी मालोचना की गई थी, काफी टिप्पणी थी । श्रीमता गांधों ने तो एक जगह यह भी कहा कि ग्रगर विरोधी दलों को साथ न मिलाया होता तो शायद इस मामले का फैसला हो गया होता । ग्रापने विरोधी दलों को साथ मिलाये बिना एडो चौटी का जोर लगाया लेकिन हल नहीं निकला। क्योंकि ग्रापकी नीयत नहीं थे। ग्रमर ग्रापको नियत होता तो हल निकलता । जब ग्राप कोई हल नहीं निकाल पाये तो ग्रापने विरोधी दलों को बलाया । मझ याद है ग्रह मंत्री जो ने इसी सदन में यह कहा था कि विरोधो दलों ने बड़ो रचनात्मक भमिका निभाई है। जो ग्रंतर था, जो डिफरेंसेज थे वे वडे नैरो डाउन हो गये थे। इतना होने के बाद भी आप विरोधो दलों पर यह आक्षेप लगाते हैं कि उनके कारण यह समस्या हल नहीं हो रही है। यह बहुत हो, मैं कृतघनता की बात तो नहीं कहंगा लेकिन यह बड़ी कृतज्ञता की बात नजर नहीं आती, यह जरूर कहुंगा । आपने अपने सारे प्रस्तावों में उसके खिलाफ, उसके विरोध में बम्बई में कछ नहीं कहा। हल क्या हुआ। ? ग्राखिर ग्रापने राष्ट्रपति शासन लाग् कर दिया । यह कोई हल नहीं है । राष्ट्रपति शासन के बाद भी ग्राप देख रहे हैं क्या हो रहा है। आज दिल्ली के ग्रंदर भा दुर्घटनाएं हो रही हैं। ला एंड ब्रार्डर की व्यवस्था ठीक नहीं है । ग्राज देश के ग्रंदर ग्रांर जीवन में ग्रजांति दिखाई देतीं है । उसके रहते हुए राष्ट्रपति णासन के द्वारा हो सब कुछ कमाल हो जायेगा यह उम्मीद नहीं रखीं जा सकती

in relation to the

डिं० भाई महाबीर] है। इसलिये ग्रापको सोचना होगा कि राष्ट्रपति भासन लागु करने के बाद आप को क्या करना होगा । बातचीत के सिवाय कोई तरीका नहीं है। एक-दो दफा मुझे भो वार्ती में उपस्थित रहने का अवसर मिला । जिपक्षीय वार्ती के लिये हमें इक्ट्ठा किया गया । ग्रकाली नेता, सरकार के लोग, और विरोधी पक्ष के नेता थे । उस वक्त जो सदभावना पूर्ण बाताबरण बना हजा था उससे ऐसा दिखाई देता था कि हल निकलने में कठिनाई नहीं होगी। इसके बाद कौनसी चीज रास्ते में या गई इसका हमें पता नहीं चला। जो भी चीज रास्ते में ग्राई हो लेकिन कई बार हमारा दल कहता रहा है, ग्रौर उसको दोहराने में कोई ब्रापत्ति मुझे नहीं । भारत सरकार को बातचीत करने के लिये फिर से पहल करनी चाहिये । यह नहीं करना चाहिये कि एक बार कहे कि हम बात करेंग्रे ग्रौर दूसरे दिन अर्त लगाकर यह कहे कि जब तक ग्रकाली शांतिपूर्ण वातावरण नहीं बनायगे तब तक बातचीत के लिये हम तैयार नहीं होंगे । यह गर्त नहीं लगानी चाहिये और न इस तरह का कोई बयान देना चाहिए । जहां एक तरफ सरकार का यह काम है कि बार्ता-लाप शुरु करें वहां दूसरी तरफ हम लोगों ने बार-बारंयह कहा कि स्रकाली नेतत्व का भी एक कर्तव्य है ग्रीर वह कर्तव्य यह है कि इस तरह की घटनाओं की खलकर इनको निन्दा करनी चाहिये। इतना हो नहीं हमारे मिल सुरजीत जी ने कहा था कि हम हिंसा को पसन्द नहीं करते । जो ग्रकालीतख्त है, जो सिंत्रिच्यल अयोरिटो है, जो आध्यात्मिक सत्ता है उसके बल पर ग्रापको कहना पड़ेगा कि हम ऐसे प्रकाली को सिख नहीं मानेंगे । उसको यहां गुरुद्वारों में प्रवेश का अधिकारो नहीं समझेंगे ग्रौर यह समझगे कि वह व्यक्ति किसी तरह

State of Punjab से भी गरूओं की शिक्षा के ऊपर नहीं चल रहा है। इस तरह की घोषणा वे करें जिससे यह साबित हो सके कि वे शांति चाहते हैं और पंजाब में इस तरह की हत्याओं को राजनीति की समाप्त करना चाहते हैं एक तरफ तो प्रकालियों को यह करना पड़ेगा ग्रीर दूसरो तरफ सरकार को भी देश को कांफिडेन्स में लेने के लिए सारे तथ्य खेत-पत्र में देने चाहिए । सरकार को यह भा करना चाहिए कि अनर आप विरोधी-दलों से सहयोग लेना चाहते हैं तो लीजिये ग्रीर ग्रगर नहीं चाहते हैं तो मत लीजिये। लेकिन ग्रगर जरूरत पड़े तो ग्राप सहयोग लें ग्रीर ग्रपना काम निकल जाने के बाद यह कह दें कि विरोधो दल वालों ने सारा गृड गोवर किया है, इस तरह की गलत नोति से आप अविश्वास पैदा करेंग्रे और कांसेंसस को जो राजनीति देश में विकास हं।नः चाहिए वह विकसित नहीं होने पायेगो । एक तरफ ती यह कहा जाता है कि कांसेंसस होना चाहिए ग्रीर दूसरी तरफ ग्रापके दल के महामंत्री कहते हैं कि कांसेंसम दलों के साथ नहीं होगा, हम लोगों के साथ कांसेंसस करना चाहते हैं। मैं पूछना चाहता हं कि यह कौनसी डिक्शनरी है, कौनसी परिभाषा है ग्रीर कौनसी शब्दावली ग्राप शरू करने जा रहे हैं, यह भ्रापको हा पता होगी। ग्रव तक तो कांसेंसस के नाम पर दलों के नेताओं को बलाया जाता था और हम उम्मीद करते हैं कि आप परिभाषा पर चलेंगे और उसी परिभाषा का उपयोग करेंगे । अगर आप गलत बात करेंगे तो देश में जो दराब है, कलह है, विगाड है, उसमें ग्राप ग्राप में घें डालने का काम करेंगे। मैं आजा करता हं कि आप आग में घी डालने की कोशिश नहीं करेंगे।

महोदय, इस स्थिति में हम सदन के माननीय सदस्यों को यह विश्वास दिलाना चाहते हैं कि हम लोग चाहे यहां वैठे हों, या वहां बैठे हों, इस समस्या के ऊपर केवल राष्ट्रीय दष्टिकोण से विचार करना ग्रपना कर्तव्य समझते हैं और इसमें तुच्छ राजनैतिक हित लाने की भावना को शर्म की चीज तमझते हैं। ग्रापको भी ऐसा हो विश्वास दिलाना चाहिए । आज पंजाब के अन्दर यह कहा जा रहा है, यह माना जा रहा है कि स्रापको चिन्ता केवल यह है कि अगर अकालियों से मिलकर सरकार नहीं बनतो है तो फिर ग्रकाली विरोधी दल में चले जाएंगे ब्रीर ऐसी स्थिति में कम से कम वहां के गैर-सिख बोट लेने के लिए स्थिति को विगड़ने दिया जाय । अगर यह धारणा बनी रहती है तो यह दुर्भीग्य पूर्ण बात होगी । इसलिए आपको यह प्रयत्न करना होगा कि यह धारणा निराधार है, यह साबित हो सके।

SHRIMATI AMARJIT KAUR (Pun-Jab) Mr. Vice-Chairman Sir, a few extremists in Punjab started mis in the interest of their own political gains under the guise of religion. They openly proclaim that politics and religion are indivisible. Consequently they entered into the act of committing all sorts of heinous crimes such as looting, arson, killing anj creating other acts of lawlessness and violence, which was neither in the interest of the Sikh community nor in the interest of the Punjab State itself. In tile national context, jt appears to be a disturbing feature before all sensible persons.

The hon. Prime Minister gave ample opportunity to the law-breakers for correcting themselves and for setting any issue, if it was there. A handful of extremists in Punjab, who are in the forefront of the agitation, mistakenly took it to be a weakness on the part of the Central administration and went on provoking and fomenting violence and all sorts of allied crimes. Innocent persons were killed, bombs were thrown, trains were derailed and places of religion were used for violent activities and concealing murderers. The wheel of development of ithe State was also put anti-clockwise,

which would put all the Punjabis, irrespective of their caste and creed, in a '
precarious economic condition.

AH these incidents had by now become intolerable and President's rule was imposed in Punjab, keeping Jn view the State's and the national interests. This is the most welcome step, rightly taken at the right time. While supporting this, I requeij the hon. Prime Minister to apply stringent methods to control the situation in Punjab with an iron hand in the interest of all the communities living there and in the larger interest of the country as a whole. Thank you.

SHRI ALADI ARUNA alias V. ARU-NACHALAM (Tamil Nadu): We totally oppose the President's rule in Punjab. The imposition of President's rule is undemocratic, anti-federal and against all acknowledged principles of a republican government: Being a member of a party which is fighting for -more to the States, I strongly oppose the exercise of power under Article 356 against any State Government. No doubt the situation in Punjab is deplorable. It should be brought under control as early as possible. If the Chief Minister was not able to control the situation and arrest the activities of extremists, he could have requested the Congress Party to elect a new leader. If the Congress Party failed to comply with the Governor could have dissolved the Assembly and ordered for election. Declaration of President's rule is not a remedy to overcome the problem of law and order. Tt is proved in Assam that Che Centre is incompetent to deal with the situation. After restoration of the State Government in Assam, I am proud tri say, the situation has improved Therefore, the State Government is the only competent authority to deal with the situation effectively. After declaration of President's rule in Punjab, according to Darbara Sinsh. it is said that violent activities have increased rather than decreased. So, probably it may be helpful to the party in power to save their own party rather than the people in the State. While we strongly oppose the President's rule in any State, we do not hesitate to condemn violence and terrorism in any

[Shri Aladi Aruna alias V. Arimachalam]

part of the country, especially in Punjab. Our Chief Minister, Or. MGR, three months ago. had condemned the violence Which ms sporadic but which now is prevailing all over India. Therefore, we are against terrorism and extremist activi ties in Punjab. We condemn it freely and fearlessly. At the same time appefal to the Government to have a dialogue with the leaders of the Akali Dal. Apart from the religious demand, their resolution of the Artantpur Sahib must be taken into consideration it is not because against national unity, and it is not against national-integration. If you go through the Constitutional history of India during our freedom struggle, we had accepted the system of loose federal government before Cripps Commission. At Satpura Committee we had accepted loose federation. What was accepted the Congress Party during freedom struggle has been reminded by the So the resolution of the Akali Dal. Anantpur Sahib is not a new one. There is nothing for getting alarmed by this resolution. History is repeating the facts. I remind you, it is quite impossible hereafter to rule the country like the English people with more centralised power. The pulse of the history has begun to beat differently. The refind form of colonialism will not last for a long period. I appeal to the Central Government to revoke the President's rule and order for elections. J may say one thing more. The award of 1970 by the Prime Minister on the territorial issue and the award of 1981 on the surplus waters of the Ravi and Beas have not been taken into consideration and it is the Centre which is mostly responsible for this failure. Therefore, you must have a dialogue with the leaders and at the same time you must order for elections. That is the proper way to deal with the situation

DR. SARUP SINGH: 1 am sorry that Mr. Bhandare is not here. Actually T thought that as a seasoned lawyer he would be more objective in bis assessment of the situation. I was also puzzled by some of the things that he had laid. On the one hand he talked

of Mahatma Gandhi and in the same breath he mentioned hit brigades and so on and so forth. Frankly I do not know whether there can be a law prohibiting anyone of us using the name of Mahatma Gandhi.

I think that has become very necessary because all of us from that side and this side continue using that gentleman's name without realising what he stood foT. And it is very unfortunate.

There is something else that I want to say. When I was coming to the House some friends advised me as to what I should say. But I heard a few things here which have grieved me. You feel scandalised when some young people cheer up a team and raise slogans against Pakistan. What would happen to you and me if my mother were in Pakistan, my brothers and sisters are there. I sheer fear I may keep quiet. But I have some sympathy for my parents ran away to them because Pakistan in 1947 and my brothers and are- there. I happened to stay behind for certain reasons which may be quite practical. If I have some sympathy with that country do not hang me. Try understand my psychology. You can correct me by correcting my psychology. You cannot correct me through force. Do you want to convert every Muslim in this country like that? Tf I go and watch a hockey match between India and Pakistan and if I see every Muslim hailing Indian team, then I would say 'your professional secularism means something' because I am sorry to say it mean a thing. Whenever you does not need votes of Muslims, you start catering Muslims. When you need votes of Hindus, you start spying that Muslim fundamentalism is becoming a threat to this country. When you need votes from the Sikhs, they are the bravest nenple in the country. When you need Hindus votes in Puniab, the Sikhs are ft threat to national integrity, soveriegnty, and so on and so forth. What is this game that you are playing with whom are you playing this game? Do you realise what is happening to the Sikh rrund? Forget the Muslim mind.

What has happened to the Sikh mind? Even the highly secular Sikhs feel totally confused. You may mind it that someone should say this. Shri Khushwan: Singh could say that, but he may not like to say it. I would say that Bhindranwala is a danger to me-much more than to Hindus. He may kill a few people there. But as a Sikh, what would happen to me because my neighbour is a Hindu whom I trust? Whether you like it or not, to a Hindu mind there is no distinction between a Sikh, an Akali, an extremist or Bhindranwala. For an ordinary Hindu everybody is the same. And if everybody is same, what have you achieved? There was a time when you. could have made a distinction between extremists and moderates. You refused to do it. Today you say: You create a congenial atmosphere. The British have said exactly the same. They said vou do not deserve freedom. You create conditions in which you can be granted freedom. You have been saying: so many killed; so many dead, etc. Has anyone cared to read what the British Government had said in the White Paper they brought out after 1942? Yoi: read it. You will find exactly the same .kind of tiling. They said: So many trains were burnt and. therefore, put them down. And the British Government put them down because they were a foreign Government. But we are not a foreign Government. They are your people. They are not foreigners. You are out to whatever sentiment the Sikh community had for India. Why and -what-for? Kill anybody you like—Bhindranwala or some one and so on and so forth. Unless you face the psychological problem that you have created, no solution will come. Why do you mind when a Sikh says. "Look here, nowhere else in the country can my community be supreme". If I say, in Punjab let them be supreme, why do you mind it? Now Muslims are in majority in Kashmir. If you remove that position and by adopting your clever tricks, you defeat the National Conference, what do you achieve? What do you achieve? You will achieve political victory. But what kind of a victory? It is worse than defeat. You have faced that in Assam and you will face the same thing in Punjab also.

But, for God's sake, don't play t'nis game. What has happened to the Hindu mind mow, the Haryana mind, let us say? Somebody said that industry and commerce have come to a standstill in Punjab and all the top Hindus are coming u. Haryana. As a Haryanvi I do not like it. The reason is this; We will have some money. But they will bring some money and they will bring hatred also and we do not need more hatred in Haryana. Under Mr. Bhajan Lai no more hatred is to be imported. We have enough of it and it is of a type which you gentlemen and ladies cannot imagine. I heard a speech recently. It was a recorded speech. I will not name the gentleman concerned. He is an important Congress leader. An important Congress leader comes to a Haryana village he is from Haryana-and what does he says? He says, and it is in Hindi:

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"देखो, बहिन जी घवरा गई वीं । बहिन जी घवरा गई थीं, बहिन जी घवरा गई थीं, कांप गई थीं । हमारे शेर ने कहा कि मैं हूं, तो आप घवराती क्यों हैं? उन्होंने कहा कि यह शेर नहीं हो सकता । हमारे शेर ने कहा हम करके दिखायों और हमारे शेर ने वह करके दिखाया, वह करके दिखाया, वह करके दिखाया ।"

What \$7% fe<37&iT means you all know. But, as a Haryanvi I. do not feel proud of this. And, the moment a crisis comes, every Congressman in Harvana slips into the Arva Samaj. You, Mr. Mukherjee, axe 2. highly educated person. Do you realise the implications of this? Do you realise what is happening because of this? You say that it is not an easy problem. I agree. It is not an easy problem and talking to the Ak'ali Dal and finding a solution is not easy. But at least continue the conversation. The tripartite conference was a highly successful one. I was a member of that. On one point there was disagreement which was, as Mr. Surjeet said, meaningless. That disagreement could

have been removed through further negotiations and so on. The Akalis have been very stupid. If 1 were a Sikh, I will not forgive the Akalis because they have created a problem for me which I am not prepared 10 face. Often, I feel, Mr. Vice-Chairman, like one of the characters of Shakespeare; "Peace be to this House." Both the Government at the Centre and the Akalis have ruined the country and are out to ruin the country. And what does one do about We all have become irrelevant, absolutely irrelevant, and the Houses of Parliament have become irrelevant and at times I feel that t'ne Central Government has become irre-il. The Home Minister was very reasonable when the negotiations were going on. They could not go further. Why? 1 do not know. They say, "White Paper". What do we do with a White Paper? Any Government can produce a White Paper of whatever kind it likes. But, if you want business, if you mean business, first of all, search your hearts. Do not spread the intolerance that you are spreading everywhere. That will damage country in a m'anner in which nothing else will damage it. You will see it, whether you like it or not. I was born a Hindu and I presume I am still so and my daughter is to he married according to the Hindu I have also read some books on rites Hindu religion, but only some. But then I realise, as a Hindu what is important. I want India to be strong and united and so on. As a Hindu I ask how Tndia can become strong and united. As a father I think how my family will become strong and united. I have four children and one of them is a psychological problem. He is menially disturbed. And what is my attitude and my wife's attitude? What is our attitude about this family? I have to see that this child does not have this kind of a complex. If the children have this complex. what do you do about it? Go into this, understand this. Somebody goes to the Prime Minister and says, "Madam, you are the greatest person in the world now. They are mad and they are antinational and the Akalis are no good. You get rid of them. Tl Y sooner you get rid of them

the better.' This is what they say. Actually, Mr. Bhandare used the word "wipe out". Whom do you wipe out? Who wipes out whom? Therefore, Mr. Vice-Chairman, it is for the first time that I have realised my utiar irrelevance in this House. But I do not mind saying it, because I have no illusions about it. ;I thought I should say this and I have said it. I realise my uttar irrelevance in this House.

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And I have forgotten all that because the problem is not of President's rule or this rule or that rule. The problem is much larger. And a Government like this. Government of a great nation, should behave like the Government of a great nation. But what is happening is that even in the matter of foreign policy, quite often, we are not behaving like a great nation but we are bebaving like a small nation. The same thing we are doing here. Therefore, Mr. Vice-Chairman, I do not represent this political or that political angle.... {Interruptions}

[The Vice-Chairman (Shrimati Margaret Alva) in the Chair]

May I request, Madam, now that you have come, to allow me, before I sit down, to make a suggestion? Madam, you will hear me after you have taken over the Chair fully. (Interruptions) My request is that you should pass some legislation whereby nobody, who is above 35, should be able to become a Member of the Rajya Sabha. I got this impression when I was watching the mussle power and the lung power this morning. What is Dr. Malcolm Adiseshaiah doing here? Mr. Khushwant Singh, though he might be a brave Sikh—well, when it comes to shouting what is he or we are doing here? You should see that nobody should become a Member of the Rajya Sabha unless he has training in wrestling and he can shout down others, and so »n. Madam, when you stood up to speak. 1 felt sory... .(Interruptions) T knew that your voice will not reach anywhere. Anyway, I do wish that the voice of reason reaches somewhere, and reasonable person like you, Mr. Mukherje-s,

by President soms others give some thought to what 1

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have Said earlier, because we are dealing with a much larger question than a small question of some agitations in Punjab.

Thank you very muc'ii.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Mr. Kalyanasundaram.

SHRI M KALYANASUNDARAM (Tamil Nadu); Madam, Vice-Chairman, the situation in Punjab is a matter of serious concern for the entire nation. So it should not be viewed from any narrow party angle. The Opposition parties are anxious to see that some political solution is reached. political party condemned the proclamation of the President's rule, even there was some objection to retaining the Assembly animated suspension. The Prime Minister appealed to the Opposition parties... Well, I do not know whether she appealed or criticized the Opposition parties for their failure to cooperate with the Government on such an important issue as national unity. The Opposition parties offered their cooperation. Twice they met the Prime Minister in joint conferences along with th.j Akalis. Even now they are meeting individually and are offering their sug-11. Our party is not happy th'at in Punjab there should be violence[^] disorder, this and that. And no section of the same people even in Punjab, whether Sikh's. Hindus or Muslims will be happy about the situation that is prevailing there. W_e expected the President's rule there will be am improvement in the direction restoration of normalcy. That is not in sight. Instances of violence are growing; these are threatening !h spreading. They are even life of t'ne people in our capital. President's rule has been there. very able man who is reputed for efficiency in administration, has been put as the Governor. Three efficient officers have been issued declaring the capita! Officers have been transferred Ordinances have been issued declaining the capita! and as disturbed areas to that Punjab State the administration can func-

tion freely in dealing with terrorism. The Police and the Armed Forces are clothed with draconian powers to shoot anybody. In spite of all this, are we anywhere near restoration of peace and amity in that State? Woes it give confidence to the people in other States that something serious is being done to restore normalcy in that State? We all concerned about it. It is a border State. Although the Prime Minister has not named the country, it is clear that Pakistan is very happy. It is wrong to equate the struggle that is going on in Pakistan for restoration of democracy with what is happening in Punjab. Pakistan may be happy or may instigating. But, has the Congress (I) Party which is the inheritor of the Indian National Congress which is entering its 98th year, have a really wider vision for dealing matters? May I ask our with such Congress (I) friend3 whether they are all united inside the State in dealing with the Akalis or the 'extremists? Here is the problem. My colleague, Shri Harkishan Singh Surject, referred to two occasions when settlement was almost very near. One is the mission of Sardar Swaran Singh and the other is the meeting of the Political Committee of the Government. The settlemen: would have been reached to some extent. The Akali leaders 'are nervous in dealing with the extremists there. We should also help the moderates amongst the Akalis to go to the mainstream and not to be afraid of the extremists. The Government has failed to implement the understanding reached on those two occasions. Has the matter been examined properly and with introspection? Cong^essO) people cannot say that they alone are doing the correct thing and t'nat the opposition parties are not helping them. That claim is not based on facts. What should be done now? Powers are there. But can you exercise those powers restore order? Can you solve the problem? A political solution is necessary. The Akali leaders must also realise that they

also responsible for this situation in. Punjab. They have been hobnobbing with all sorts of people. The Akali leaders must be realistic. The extremists will not follow even the Akalis. Th'at is the

¡Shri M. Kalyanasundaram]

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danger. They first encouraged them. Now, the extremists are going to swallow Now, the extremists are going to swallow opposition parties have taken the initia-The Opposition parties not 'at Sri-nagar. It was at that time the President's Rule was promulgated. The Opposition parties did not condemn it. On the other hand, look at the response, the attitude that those parties have taken. They may have their views with regard to Centre-State relations. But they have agreed that article 356 should be retained at least for the limited purpose of meeting a situation like Puniab when Presidential Rule may be neessary and it may not be possible to hold the elections immediately. Such is !h j response, the attitude taken by the Opposition parties. And there is no use or there is no need to blame the Opposition parties. Congressmen themselves must rethink. Haryana cannot have one way, Rajasthan cannot have another way and Punjab cannot have a third way. So, the Congressmen, whether they are in Rajasthan, or in Punjab or in Haryana. if they can think together in the nation-' interest a solution would be possible. With regard to Chandigarh as capital, same people aised a doubt about it. Mr. Bhandare, when he spoke, said can Haryana be denied their right. Mr. Sarup Singh comes from Haryana are reconciled that Chandigarh will go to Punjab.

DR. SARUP SINGH: Kindly don't involve me in this. Don't say this. otherwise my life will be in danger.

SHRI M. KALYANASUNDARAM: So, vou are...

DR. SARUP SINGH: No. no. Haryana people have the right to say what they like. Let us not....

THE VICE-CHAIRMAN (SHRIMATT MARGARET ALVA): He did not speak on anybody's behalf. He spoke on his own behalf.

SHRI M. KALYANASUNDARAM:

You are keeping Chandigarh as if it is already disturbed area. But do not make it a disputed area. Then you will foment only trouble. With regard to the other two tehsils-Fazilka and Abohor— by transferring some villages. So, given by fransferr ng some villages. So, given the earnest effort by the ruling party, that is, the Government, it is possible to reach a political solution so that all same-minded Sikhs and Hindus can be brought together to face the situation! No police, no Army, however powerful may be, no weapons, however heavy they may be, can solve this problem. So, what is needed is a political solution by negotiations with the Aakli leaders so that you can isolate the extremists. At least, a good section of the Sikh population and the Hindus and the Muslims in that area will stand by the Government and face the situation. So, it is very urgent. There is no room for delay in this matter. So fur as the Opposition parties are concerned, there are parties who will help in this process of negotiation with the Akali leaders. So, I urge upon the Government to again try to bring about a tripartite conference not relying only on the repressive measures 'and ordinances. You call for a tripartite conference with all the Opposition parties. Let them participate. I do mot see that anybody will make any proposal to encourage, separatism or encourage terrorism in that state.

Therefore, on behalf of my Party, I urge upon the Government to call for a tripartite conference with the Opposition parties so that a political solution can 1"* reached, so thai peace can be restored in that States and the extremists and the separatists isolated.

in relation to the

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श्री सत पाल मिलल (पंजाब) : मैडम वाइस चेयरमैन, पंजाब में जो राष्ट्रपति शासन लाग किया गया है उसको सपोर्ट करने के लिये मैं खड़ा हुआ हं। प्रधान मंत्री जी के लिये, या हमारे जो देश के नेता है उनके किसी के लिये खुशी की बात नहीं हो सकती, कि किसी प्रदेश में राष्ट्रपति का राज लागू करैना पडे । लेकिन जब हालात ऐसे हो जाएं जैसे कि पंजाब में हुए, ला एंड आईर को मफल्ज रूरने के लिये, तवाह ग्रीर बरबादी के लिये वे सब हयकंडे इस्ते-माल किये गये जो हथकंडे लोकराज में. लोकशाही में इस्तेमाल नहीं किये जाने चाहियें, लोकराज का मलतव ही यह है कि लोगों की राय के साथ, लोगों की सहमति के साथ राज किया जाए, मेरी राय में लोकराज के रहते हुए तलवार की नोक से या बलेट से या इस किस्म के दीगार हथियार इस्तेमाल करने से लोकराज चलाया जाए तो वड़ा नुक्सान पहुंचता है। ऐसे हथियारों की लोकराज में गुंजाइश नहीं होनी चाहिये । आखिर लोगों की राय के साथ जो पार्टी से चुनकर ग्राते है, उनकी राय, उनकी सहमति के साथ एक निश्चित समय के लिये. निश्चित ग्रर्से के लिये ? राज अपने हाथ में लेते हैं, लेकिन अफसोस की बात है कि अकाली पार्टी ने, उनके नेताओं ने ब्री तरह से लेगों की हत्याएं की, बुरी तरह से लोगों को पीट कर उन्होंने ऐसे हथियार इस्तेमाल किये जो कि लोकराज में नहीं किये जाने चाहिये । जब वह खद राज में थे, जनता पार्टी के साथ मिलकर सेन्टर में भी राज कर रहे थे ग्रीर पंजाब स्टेट में भी कर रहे थे, तब न इन्होंने चंडीगढ़ का मसला उठाया और न कोई टैरीटरी का मसला उठाया ग्रीर न पानी की तकसीम का मसला उठाया अनन्तपुर शाहव का रेजील्शन उनकी याद ग्राया ग्रीर न कोई धार्मिक मामला याद श्राया । क्योंकि उस वक्त राज उनके पास था । वह समझते थे कि जब तक राज उनके पास है कोई मसला पंजाब का नहीं है, कोई प्रोब्लम पंजाब को नहीं है! जब वे लोग हटा दिये गये, लोगों ने बोट डालकर इनको शिकस्त दी, कांग्रेस पार्टी को गद्दी पर विठाया तो सारे मसले खडे हो गये । सारे मसले लेकर खडे ही नहीं हुए बल्कि हमारे पवित्र स्थान गरुद्वारे ग्रीर मन्दिरों की ग्राड लेकर उन सब लोगों को जिनकी एवस्टीमिस्ट कहा जाता है उनको भ्राज पनाह दी जा रही है। वे लोग जाते हैं ग्रीर हत्या करके बाते हैं। बैंक ल्ट कर बाते हैं। लोगों को मार कर आते हैं। खुन खराबा करके बाते हैं। हम बखवारों में देखते हैं जिस गाड़ी से ये गड़बड़ कर के म्राए हैं वही गाड़ी किसी गुरुद्वारे के बाहर खडी है, किसी मन्दिर के वाहर खड़ी है। ये सब लोग जिनको हम कह सकते हैं हत्यारे हैं, मानवता के और इंसानियत के । क्योंकि मेरी राय में चाहे हिन्द मरता है या सिख मरता है असल में वह मानव मरता है। पता नहीं वह किस के इजारे पर होता है, किस विदेशो ताकत के इशारे पर होता है, किस के पैसे की ताकत पर होता है। मुझे वह जंगे ब्राजादी की याद बाती है जब लाखों लोग महात्मा गांधी ग्रौर पंडित जबहार लाल नेहरू को कियादत में जेल की कोठरी में बंद थे। चोरी के मामले में पुलिस स्टेशन पर आवा बोला गया । इससे पुलिस स्टेशन को नुक्सान पहुंचा । जब देश के पितामाह महात्मा गांधी को इस बात का पता लगा तो कहने लगे कि इस एजिटेणन का संचालक में हूं।

में देण की आजादी का इंतजार कर सचता हं लेकिन यह वर्दाशत नहीं कर

[श्री सत पाल मित्तल]

सकता कि नान वायलेंट मुबमेंट में वायलेंस की गंजाइश हो । श्रीर उन्होंने डिक्टेंटर होते हुए यह सारी मुबमेन्ट जो ग्राजादी के लिए चल रही थी, जिसमें लाखों लोग जेल जा रहे थे, जो अंग्रेजों के जिलाफ चल रही थी उसमें हिसा को जर्म नमझा ग्रीर उसको वापस ले लिया यह गवित थी, यह ताकत थी जो हमारे देश में आजादी लाई और जिसने सारे संसार में हमारा मान ग्रीर गौरव वढाया। लेखिन याज क्या हालत है ? अकाली दल वाले क्या कर रहे हैं, यह सब जानते है। वसों से उधार-उतार के लोगों को चन-चन कर मार रहे हैं। ग्रकालियों में हिस्सत नहीं है कि वे इसको कन्डेम करें । हिम्मत की बात तो दूसरी है, बल्कि एक्टोमिस्टम को ग्रीर किमिनल्स को पनाह दी जा रही है। प्रवान मंत्री जी का यह राय थी कि पंजाब में प्रेजीडेन्ट कल नहीं होना चाहिए। उनकी राय थी कि चने हए लोगों को ही सारा प्रबन्ध करना चाहिये और ला एण्ड ग्राइंर की स्थिति पर काब करना चाहिए। लेकिन इसके बावजूद भी जब हालते बहुत खराब हो गई तो राष्ट्रपति लाग करना तानि प्रेजीडेन्ट रूल लाग करके सरकार को वाएन दी जाय जिससे वे ग्रशांति वैदा करने वाले तासूर से निपट सकें। अभी भी वहां पर हालत नार्मल नहीं कही जा सकती है । इक्का-दुक्का घटनाएं होती एहती है।

मैं यह भी कहना चाहता हूं कि इस तरह की हालत में जो नासूर तत्व होते हैं वे भी एजीटेंगन में था जाते हैं और फिर उस हालत को रोकना लीडरों के वश की बात भी नहीं रह जाती है। श्राप जानते हैं

कि पंजाब एक सरहदी इलाका है। पाकिस्तान से उसकी सरहद लगती है। पाकिस्तान गाहे-बगाहे मिलटरी एक्स-रसाइजेज करता रहता है और यह बताता रहता है कि पहले भी वह हिन्दूस्तान पर हमला कर चका है। ऐसी हालत में यह कुदरती बात भी कि पंजाब में प्रेजीडेन्ट रूल लागु किया जाय । यह ठोक था श्रीर वाजिव भी था। में समझता हं कि घयोजोणन के कुछ नेता लोग जो तरह-तरह की वातें कर रहे हैं वे ग्राम से खेलने की कोणिश मत लरें । हमारे देश में ग्रांग शांति की जरूरत है, ग्रामन की जरूरत है । ऐसे मौके पर बाह्माएं निकालने की जरूरत नहीं है। देश के भिन्न-भिन्न फिरकों में अलगांव नहीं पैदा किया जाना चाहिए । ये सांप के फन हैं। ये कहते हैं कि इस तरह से देश को मजबूत किया जा रहा है। हिन्दस्तान में 80 प्रतिशत हिन्दू हैं । उनको क्या खतरा हो सकता है ? हम चाहते हैं कि ये छोटी छोटी सियासी दकानें बन्द को जानो चाहिए । घो के नाम पर लोगों को नहीं भडकाया जाना चाहिए। जब दो सांप लड़ते हैं तो यह समझा जःता है कि ये लड़ रहे हैं, लेकिन असल में ये लड़ नहीं रहे हैं, ये ताकतें एक दूसरे को ताकत दे रही हैं। हिन्दुयों के नाम पर. मुसलमानों के नाम पर लोगों को भड़काना ठाक नहीं है । इसलिए में आपके माध्यम से यह कहना चाहता हूं कि जो ताकतें देश में फिरकापरस्ती फैलाती हैं उनकी सक्तों से कुचला जाना चाहिए । जो ताकतें देश की एकता-में बाधा पहुंचाती हैं उनके खिलाफ संख्त कदम उठाना चाहिए । हमारे देश में जो माहौल महात्मा गांधी ने पैदा किया था, पंडित जबहार लाल नेहरू ने पैदा दिया था उसको मजबत करने की जरूरत है। लोगों की बहबुदी के लिए, उनकी भलाई के लिए जो प्रोग्राम बनाये गये हैं उनको आगे

बढाया जाना चाहिए । मैं सरकार से और पंजाब के गवर्नर महोदय में कहना कि जिस काम के लिए प्रेजीडेन्ट रूल लाग किया गया है उस निशान को सामने रखकर सख्ती के साथ ऐसी ताकतों को कृचला जाना चाहिए जो धर्म के नाम पर ग्रीर धर्म का सहारा लेकर मंदिरां और गरु-द्वारों में मतभेद पदा कर रहे हैं।

ग्राखिर में मैं यह कहना चाहता है कि हम सब भाई हिन्दस्तान को मिट्टो में पैदा हुए हैं। बाहे वह मुखलमान है, ईसाई है, यहदो है, पारसो है, हिन्दू है अववा सिख है, हम सब भाई भाई हैं । हमारा एक देश है, हमारा खन एक है. हमारी कौम एक है । लेकिन पंजाब में हिन्द में कोई फर्क नहीं है। हमारे गुरु साँझे हैं हमारे धर्म ग्रंथ साँझे है, हमारा कल्चर समझा है और हमारा आपस में रोटी-बेटी का रिक्ता है। सब एक होते हुए भी इस किस्म का जो व्यवहार पंजाब में चल रहा है जिसमें दोनों तबकों में नफरत पैदा करने की कोशिश की जा रही है, इसको सब्तो से दवाना चाहिए । मैं ब्रापके माध्यम से कहना चाहता हं कि ऐसी जो ताकतें हैं इनको सख्ती से दबाया जाना चाहिए और जो लोग हवा दे रहे हैं, जो लोग दिल्लो से या अमृतसर से हवा देते हैं ग्रीर जो इन ग्राग के मोलों को उनसे सब्तो से निपटना । इतना कहकर भै आपको

SHR1 KHUSHWANT SINGH (Nominated): Madam Vice-Chairman, I rise to support the proclamation of President's Rule 'n the Punjab. I had the privilege of suggesting not realise that wors2 is yet to come. that President's Rule should be imposed in the probably, would have Punjab over a year ago. I think, the tragedy of the Punjab has been the failure to take action when the

time for action came. We have paid the heavy price for it in the last fifteen months during w'nich the agitation has been continuing. Let me list a few events that have taken place. One 'hundred and fifty thousand people have gone to jail. There have been 154 acts of violence in which 35 Nirankaris, fifteen policemen, including Deputy Inspector

General of Police, two inspectors, four General of Police, two Inspectors, four have been killed. There have been 34 incidents of bombing in two of them the ex-Chief Minister of Punjab was the target, two hijackings, derailment of trains One hundred and fifty Akalis have been killed, of which 19 were Nihangs. in what they describe as fake encounters.

The significant point about all this is that in all these crimes, no arrests have been made, because, the culprits were able to get away. From this, we can only draw three conclusions. Either the Administration has been totally inept, in handling the situation, or, the people an so frightened that they are not giving any assistance; the Police or, what is more plausible, this agitation and the acts of violence have now gained popular support amonest <he masses; the people are unwilling to hand over the culprits who had committed these crimes.

Madam Vice-Chairman, you will agree that for any Government, this is an extremely black record, particularly of one which claims to be a Government which works. These are also extremely poor credentials for any party particularly, a party which now proclaims that it is going to save the country. 'Desk Bachao'. What is unfortunate is that the contagion has spread. It has spread from the Punjab to Haryana. There have been incidents of violence in Yamunanagar, there have been incidents of violence in Delhi and there have been incidents of Hindu-Sikh violence in Madhya Pradesh, in Indore. The roots of these incidents are basically in the Punjab.

We will be living In a fool's paradise if we do

read about the massive support that exservlcemen, have promised to the Akali Party. You have seen evidence of support for the extremist elements in the State. And 1 have no doubt, in due course, the haven of refuge for terrorists will he Pakistan. How do you go about saving the country in these circumstances? As long as the Government treats this problem as a law and order problem, it will remain a law and order problem. It is not a law and order problem but a political problem. As has been pointed out by successive speakers, mainly from the Opposition parties, this is a problem which can be very easily solved. We have come close to a solution several times- Let me, just for the sake of refreshing your memory, tell vou how simple this matter is.

by President

The Home Minister himself made a statement that basically thee are only three major issues involved. The rest are peripheral. One is over the river waters. Other is over Chandigarh and the third is over the boundary readjustments. The river water problem has been with us and has been adjudicated many since the country attained independence. There has been an award given by the Prime Minister, a tentative settlement by the parties and the matter has been referred to Tribunals. Now the Akali Party has approached the Supreme Court. The matter is pending before the Punjab High Court as well as in the Supreme Court. What is the difficulty for the Government now to come and say, all right, the matter is there with the Supreme Court, we are willing to accept what the Supreme Court decides? The Akalis have said, yes. What is the wrong with the Government saying, let the river water dispute ""- decided by the Supreme Court?

Then there is the problem of Chandigarh. Too much has already been said on this subject. As far as I am concerned, T would say that the Akalis would be very wise to allow Chandigarh remain as it is because they earn a lot of income from the Haryanvis who go there reguJarly, but it is up to them to make their own judgements. (Interruptions) Mr. Mittal, would you kindly listen to what I «m saying because J have been listening to you. . . (Interruptions)

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The matter of Chandigarh is capable tof the simplest solution. 1 wish Mr. Bhandare was here; When Andhra Pradesh was separated from Tamil Nadu, was there any question of sharing Madras city? When Maharashtra and Gujarat were separated, did Gujaratis ever ask for division of Bombay? Why can't that precedent be followed here? A new State has been created. If Harvana is finding it difficult. there should be no problem in sharing Chandigarh till Haryana forms another capital. Personally T would suggest to the Akalis that they are being foolish in pressing*this demand because it is in their interest and in the interest of Punjab to allow Haryana to stay in Chandigarh. They earn income from the Haryanvi visitors, legislators, who go there regularly.

And then finally it is the matter of boundary readjustments, a very small problem. Only a few villages are involved. The Home Ministry has already made a statement that they are willing to submit this matter to a boundary Commission. All they need to do now is to also publish the terms of reference will be given to the .Boundary Commissior. Two things are to be made clear, that the village will be considered the unit and secondly the principle of conraguity will be maintained. In one country we cannot afford to have corridors drawn across each other's States

Madam Vice-Chairman. I spent last weekend listening to the tapes, of the speeches made by Sam Bhindranwale. It f'k me nearly six hours because these are succession of speech is he made to pak jathas. These tapes are new widely distributed and sold at cost price all over the State and everywhere else. Let me admit, nothing has pained than what I heard on these tapes. They breaths hatred in every single sentence. Tt is a strange language that this man who calls himcontempt for Hindus. I willnot go into those details because in my next column I will be writing about then. One significant thing, which appears to be a constant theme in his speeches, is exhorting the Sikhs to be shastradhari.

शस्त्र ने बर्गर लाइसेंस दे। हर इक सिखदाफर्ज है कि स्रोर शस्त्र रखे।"

And then he asks, did the Sikh Guru Har-: gobind go to emperor Jahangir to apply for a licence to get the arms. Did Guru Gobind Singh go to emperor Aurangzeb to apply for a licence for arms?

And yet they were able to take on the Mughal Empire, Likewise he exhorts the Sikhs to get arms from wherever they can and be ready for the Dharamyudh, a bigger Dharamyudh that is yet to come. And then he says repeatedly: "I have been told that the Government police is going to invade the Golden Temple to make arrests. We have only 150 people here in arms. We will shed our life to defend ourselves". At the same time, he exhorts the villagers "When that happens, the time for action will have come". He says this regularly in his speeches. What do we do? As I have already said, the solution is within very easy grasp if the Government means business because I think the Akalis are beginning to tire of this long agitation that has been going on. May I suggest:--and I wish the Home Minister were present here for me to make a personal request. About a year ago, I made a suggestion that the Prime Minister should go to the Golden Temple not as a Prime Minister but as a pilgrim, as a gesture of goodwill to a whose feelings have comunity been unnecessarily exacerbated-mv last suggestion was perhaps turned down as a kind of political gimmick, which it was not, I meant it with all earnestness—there is another occasion now. The next full moonlit night will be Guru Nanak's

birthday. There could be no greater gesture of goodwill to be a community than for the Prime Minister to take courage in her hands and walk to the tempi© —not send the police but walk into it-and go and see this man-Sant Hhirulranwala or whoever is therewithout any arm* and te*H trftfri: "We mean goodwill, We mean peace". And if the next full moon is too soon, there is Guru Gobind Sings's birthday next month. These are two sac-rod occasions. If the Prime Minister gives a lead in this matter, I have not the slightest doubt that the problem of Punjab will be settled and the claims that the Congress Party is making that they are going 10 save the country may have an element of truth. Thank

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.SHRI MADAN BHATTA (Nominate*!): Madam, Vice-Chairman. I stand to support this Resolution. To some extent, the hon. 'Member, Shri Khushwant Singh, is right that this is a political problem. But I wish to express my dissent from those hon. Members who have pleaded the cause of negotiations with the Akali Party at this juncture. Madam, I strongly feel that it is not a question of Chandigarh, not is it a question of water dispute, nor is it a question of adjustment of boundaries. If that had been the question, I would have wholeheartedly supported the voice of negotiations and settlement with the Akali Party. But, unfortunately, I believe that this is a problem which India is going to live wi!h for many vears to come. In order to understand the rationale of this particular development, we have to bear in mind the historical developments in the leading federal democracies of the world. There can be no negotiations under the sinister shadow of Anandpur Sahib Resolution. I mention this Resolution because that will enable us to understand the true character, the aims and the objectives of this agitation. The hon. Member, Shri Harkishan Singh Surjeet made an attempt to play down the contents of this Resolution. I respectfully submit, Madam, that this resolution is out and out a secessionist document. I have got a copy of this resolution and if we go through this resolution we cannot believe that the settlement of

[Shri Madan Bhatia] these three problems are going to buy peace for all times to come to the people of Punjab. This may be a temporary settlement, this may help the Government and the hon. Home Minister to buy peace but it will not help the people of Puniab to buy themselves the peace for all times to come. This will be only the beginning of the further demands, have got this resolution. It says:-

"To give this 'birth right' of the Khalsa a practical shape, creation of the necessary environment and achievement of a political constitution are the basic ideological planks of the Akali Dal.

To achieve this and the Akali Dal will $us \ensuremath{\mathbb{C}}$ all possible means and struggle so that:

(a) The areas which have deliberately and intentionally been kept out of Punjab-Dalhousie in Gurdas-pur district, Chandigarh, Piajore, Kalka Ambala, Una tehsil and so on.'*

All these areas will have to be returned to Punjab. The second clause says:—

"In *new Punjab' the authority of the Centt-e should be confined only to .. the defence of the country, foreign relations, communications, railways and currency. All the residuary subjects (departments) should be under the iurisdiction of 'new Puniab* which should have the right to frame its own constitution for these subjects."

The next clause says that "Suitable constitutional and political safeguards should be provided to the Sikhs and other communities residing in other States to protect them from discrimination". And the next clause says:-

"The Akali Dal will strive to make the Constitution of Indian federal in the real sense and ensure that the authority and representation of all the States are equal at the Centre."

I respectfully submit, Madam, *hat this resolution seeks to take India at least ISO years backward so far as the

development of federal democracy in the world is concerned. It seeks to reverse the history or! federal democracy and the constitutional and political development in the twentieth century, impelled as they were by the requirements of modern economies, modern defence, modern finance and modern social welfare activities of the State. As I have stated, we have to consider the whole question in historical perspective and ,for that purpose, we may be able to understand the true character of these developments by taking a cue from the developments in one of the most leading federal democracies of the world, namely, the United States of America. In the 1770s, the States of the United States of America of Northern America came together and formed a confederation. But within a period of less than ten years they realised that it was not enough to have merely a confederation. The people of America, through a very strong leadership in men like Washington, Hamilton, Madison and Franklin, decided that the true unity of the States can only be obtained if there is a system of federation and that is how the United States of America was born. But even at its birth, George Washington gave a warning to the people of America which rings a bell in the minds of those Indian people to whom the integrity and unity of India is of utmost concern. And I will just quote his words. He said:

"The unity of Government which constitutes you one people, is also now dear to you. It is justly so; for it is a main pillar in the edifice of your real independence. But as it is easy to foresee that from different causes and from different quarters much pains will be taken, many artifices employed to weaken in your minds the conviction of this truth, as this is the point in your political fortress against which enemies will be most constantly and actively directed, it is of infinite moment that 5'ou should properly esti-. mate the immense value of your national union to your collective and individual happiness accustoming your-

These were the words which George Washington uttered at the time of the formation of the United States: and these words hold true even today for the Indian people.

W_e happened thereafter? The history of the United States for the 65 years of the 19th century is marked by the rise of divisive forces. In the southern States there were demand similar to the ones which are being raised in Punjab today. There is the economic discrimination, they complained; there is a threat to their social institutions, they complained. And the matter came to a head when Abraham Lincoln declared his resolve to abolish slavery in order to preserve the unity and integrity of the United States of America. I say "unity' because he said: "No nation can survive half salve and half free." The whole issue was ultimately decided by the civil war which for all times to come destroyed the right of secession which was claimed by any particular State of the United States. The Supreme Court declared that all the provisions of the Constitution look towards an indestructible union of indestructible States. And the history of the United States thereafter is the history of accentuation of powers of the Central authority at the expense of the States. And, therefore, I respectfully submit. Madam, that this particular development, comparison of which is drawn with the developments and events of the United States of America in the "first 65 years has to be decided bearing in mind whether any negotiations of particular demands are going to solve the problem of Punjab. I respectfully submit: No. The only way in which these forces which have risen in different parts of the country can be dealt with is the way in Which thy were dealt with in the United States: with an outstretched arm and a strong hand of a strong leadership.

And in the end I would like to say only this much, that unfortunately the Opposition parties by raising the same

slogan of revision of Centre-State relations, though in a different garb, and by seeking the devolution of the powers of the Central authority, have given respect, prestige and legitimacy to the Akali agitation; and I believe, therefore, that it would have been wrong on the part of the hon. Home Minister to expect complete support from the Opposition parties. That would be a triumph of hope over experience. They have acted as political comperes of the Akali Dal by joining them in different conclaves in different parts of the country. They share the same political motivation, of destroying the Central authority. They are in spired by the same motives. And that, I respectfully submit, will not help. I only appeal to all the hon. Members oa this issue must be dealt with on a national level. And to deal with this issue on a national level, it has to be dealt with in its historical perspective and in this historical perspective the only answers to face these forces with a strong arm and an outstretched hand

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Thank You.

SHRI KHUSHWANT SINGH: The Home Minister is not present here. Nor is his Deputy.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA) Minister is here. Please bear for a moment. The debate will continue tomorrow. It is not concluding today. The Minister is replying tomorrow. We have a statement at 5 O clock. Please do not

SHRI G. C. BHATTACHARYA (Ut-tar Pradesh): I will take ten minutes. What is there?

THE VICE-CHAIRMAN (SHRIMATT MARGARET ALVA): Your group has participated.

SHRI G. C. BHATTACHARYA: On this discussion there is no group. I will finish in ten minutes. What will you do b ten minutes? I give my word that I will finish in ten minutes. The group is meant for debates on Bills; it is not meant for discussions.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA); The debate is continuing.

Re- Proclamation issued

President

SHRI G. C. BHATTACHARYA; Madam, Vice-Chairman, with all respect to you, within ten minutes I will finish.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): O.K. Speak.

SHRI GHULAM RASOOL MATTO; I want an assurance from you that our speaker will be allowed to speak tomorrow.

SHRI SHIVA CHANDRA JHA: A point of order

[Mr. Deputy Chairman in the Chair.]

SHRI G. C. BHATTACHARYA: Mr Deputy Chairman, Sir, I rise to support the Ordinance, and for that I submit very briefly that after whatever have heard from the speakers who have proceeded me I think that the Punjab issue should be placed in a proper perspective.

It has both internal and international ramifications. The international ramification is that today everybody knows that Punjab extremists are being trained in subversive activities in Mianwala under the charge of Gen. Niazi who was brought to his knees by our great Indian Army. He wants to take revenge. Therefore, you cannot say that there is no international ramification.

Apart from that, we also know that the seeds of this movement are also in the United States. 'Khalistan' is procla-med there. They are declaring themselves to be an independent nation. They have made all the preparations, and the remifi-cations are there. To say that it is very easy, that it is not a law and order problem, is not correct. My friend, Shri Khushwant Singh, knows it. When such powerful forces are behind this how can we say that it is not a law and ord*er problem?

Secondly. Sir. there is internal remifleation. Apart from what my friend, Mr. Bhatia, stated about the Anandpur Saheb Resolution, the Akali Dal has said that they cannot, under any circumstances,

separate religion from politics, The foundation of our [ndian union is secularism. If you disturb the foundation, what remains? Therefore, when the foundation of the Indian union is challenged, how can it be said that it is not a law and order problem? If you say that you are going to disturb secularism in a part of India then, how do you say that it is not a law and order problem? It is a problem, according to my friend, Choudhry, which is psychological. According to my friend. Shri Khushwamt Singh, it is something but not a law and order problem, that it is a political problem (Time bell rings).

Sir, I have got five minutes more. You gave me ten minutes. I will finish in five more minutes. I was given ten minutes; I am

The imposition of President's rule, you may say, has improved the situation to a certain extent. But I don't know why nothing is being done against the smugglers, the anti-social elements and the Naxalites. These are the there sections which are actively continuing the terrorist activities. I would like to know from the Home Minister who is sleeping, who is not even listening,...

MR. DEPUTY CHAIRMAN: He is listening.

SHRI G. C. BHATTACHARYA; With his eves closed. I do not know whether he is doing "sadhna". What I am saying is, why these there elements, who are basically responsible for these things, have not been touched. They know they are. They are still at large. Nothing has been done against them.

Lastly, my friend has talked of a solution. Yes. But the solution is not with the Akalis. The solution is with Bhin-dranwale, about whose speech he saH he was pained. And Bhindranwale is the man who is controlling the whole agitation. Our friend, Mr. Longowal has brought at least 80 armed persons from his village to guard himself. Even he * afraid of his life. Some trusted people, his relations, have come from his own village to protect his life. Then is it in the hands of the Akalis? So why should

SHRI SYED SIBTEY RAZI (Utlar Pradesh): What is the point of order in this?

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you talk something very big and give philosophical lectures without facing realities? The realities are that now it is not in the hands of those who have launched the movement. It has gone into the hands of the extremists who are in league with foreign powers. Therefore, whatever is happening in Punjab is very much a law and order problem. There is no solution except to tackle it as a law and order problem and whatever steps are necessary have to be taken. I do not want to use the word "wipe out". But if it is not tackled, if peace does not return of the confidence of the Sikhs in the law and order institution does not return, then they will exploit that also and say that every Sikh is behind this movement. Now people are afraid because important persons are killed. Even a DIG is killed in the Golden Temple. Therefore, if the law and order problem is solved, if the extremists are tackled, then you will see that the patriotic Sikhs . of. Punjab will oppose these Akalis, will oppose these terrorists. The patriots will remain with India. They are the supporters of the unity and freedom of India. They have always defended the unity and freedom of India. Therefore, I want extremely assertive steps against terrorists and extremists, and the hand of Bhindran-wale who are creating terror in Punjab.

MR. DEPUTY CHAIRMAN; Shri Shiva Chandra Jha. Five minutes only.

भी शिव चन्द्र शा : उपसभापति महोदय, सत पाल मित्तल जी जब बोल रहे थे तो उन्होंने कहा था कि राष्ट्रपति शासन बो लाग किया गया उसका हम स्वा-गत करते हैं ग्रौर इसको सख्ती के साध निपटाया जाए । मैं पूछना चाहता ह कि राष्ट्रपति शासन से ज्यादा सख्ती ग्रौर क्या हो सकती है? क्या ग्राप चाहते हैं कि वहां मार्शन-ला लाग् किया जाए ? ग्राप क्या चाहते हैं? हमारे. साथी भाटिया जी सारे इतिहास को बता रहे य ...

भी सिव चन्द्र झाः यह प्लाइंट इसफ अर्डर नहीं है। आप हाइस में उन्ने हैं या हाउस के बाहर एडते हैं। सारे इतिहास को इन्होंने बताया ग्रीर कहा कि लिंकन ने जैसा किया। सिकन ने भाखिरी में कहा। जब अनर के फोर्नज ने हमला किया उस वक्त डिकलेरेशन ग्राफ वार

नहीं किया था। उसके नाचे जानसन 5P.M. था । इसलिए मैं यह पृथ्वना चाहा हं कि क्या आप पंजाब में अकाि में से डिकलेरेशन ग्राफ बार करना चाहते हैं ? ग्रगर ग्राप भागने को निपटाना चाहते हैं तो अकालियों से वाहाबोह की जिए। पंजाब में जो नये गवर्नर नियक्त किये गरी हैं, श्री बो० डी० पांडें उन्होंने जब वे गृह मंत्री जो से और प्रवान मंत्री जो से मिले तो कहा कि एक्ट्रोब मेजर लेने की जरूरत नहीं है। सैं समझा हं कि उन्होंने ठींक सजाह दी। जो वर्तनान कानन है उसी के अन्दर सारी चोजों को निएटा जा सकता है। यह उन्होंने विल्कुल ठीक कहा। ग्रसल में वहां पर जो शासन था, बाब दरबारा सिंह का, वह बिल्कुल निकम्मा शासन था। उसको बहुत पहले ही निकालां जाना चाहिए था।लेकिन उसको हटाया नहीं गया । जब वहां पर राष्ट्रपति शासन है तो आपको कोई ऐसी हरकत नहीं करनी चाहिए जिससे स्थिति और विगड जाये। हम लोगों को सन् 1942 का तज्र्वा याद है। जब कठोर मेजर लिये जाते हैं तो दूसरी तरफ से भी उसी प्रकार से मकाबले होता है। जब मंत्री महोदय सेलेक्ट कमेटी से निकले तो उन्होंने कहा कि भ्रकालियों से तब बातचीत करेंगे जब स्थिति नामंल हो जाएगी। पहले कहा कि हम ग्रकालियों के साथ बातचीत करने को. तैयार हैं। ये जो आप समरसोल्ट करते

[श्रा शिव चन्द्र झा] 🖁, यह उचित नहीं है। ग्रापको भपनी नीति साफ करनी चाहिए।

Statement by^

धापने ट्रोइब्यूनल की बात कहीं। नेकिन दृष्ट्युनल का विरोध किसने किया? ग्रापके भजनलाल ने किया। बे नहीं चाहते हैं कि चंडोगढ और फाजिल्का भीर ग्रबोहर पंजाब को दिया जाए। प्रधान मंत्री नहीं चाहती हैं कि फाजिल्का और अबोहर पंजाब को दिया जाए क्योंकि यह उनके वोट बैंक हैं। फोर्थ लोक सभा में जब हम लोग थे तो उस वक्त ऐसी बात ग्राई थी कि चंडीगढ पंजाब को दे दिया जाए। ग्रवोहर ग्रीर फाजिल्का पर रेफेरेन्डम की बात कहा जाती है। लेकिन प्रधान मंत्री नहीं चाहती हैं कि ये इनाके पंजाब में जाये वर्गीकि ये उनके. लिए वोट बैंक हैं। जब हम फोर्थ लोक सभा में ये तो उस वक्त हमने सोचा था कि चंडोगढ शायद पंजाब को मिल जाये ग्रीर यह होने व ला ही या, लेकिन नहीं हो सका । हरियाणा को भ्रबोहर भीर फाजिल्का दे दिया जाए । लेकिन ये बातें नहीं हो सकीं। इसी तरह से वाटर डिसप्यूट का मामला भी है। ट्राइब्यूनल का बात बार-बार ब्राती रही है। लेकिन जिस रूप में सरकार काम कर. रही है उससे कहना पडता है कि इनकी नियत, साफ नहीं है। डिवाइड एंड रूल, जैसा अंग्रेज किया अपते थे, ऐसा ही फिजा पंजाब में पैदा करके वहां पर राष्ट्राति शासन लाग कर दिया। जो अकाली है, बेसकली वे गोस लविंग पीपूल्स हैं, कुछ एलीमेंटसं ऐसे हैं। गांधो जी को किसने मारा? गांधी की हो कम्युनिटो के एक आदमी ने मारा. एक बिगड़े हुए खादमी ने मारा। ऐसे बिग डे हए लाग हर कम एनिटा में होते हैं इसलिए चिंता करने की जरूरत नहीं है। भ्राप उनको बनाइये, एक बार नहीं, दो बार नहीं, चार बार बुलाइये, पांव बार बुल इए .काकि ग्रागे का रास्ता खुल सके ग्रीर मामला

हल हो सके। सिविल वार डिक्लेयर करके मार्शल-ला जारी कर दें मैं इसके पक्ष बें नहीं हूं। इन शब्दों के साथ मैं चाहंगा कि जोझ से जोझ सरकार बातचीत के दरवाजे खोले ।

MR. DEPUTY CHAIRMAN This do-bate will conclude today. The Home Minister will reply tomorrow. Only the Home Minister's reply will be there tomorrow.

Now the statement by the Commerce Minister

SHRI **GULAM** MOHI-UD-DIN SHAWL; This cannot be tolerated.....

MR. DEPUTY CHAIRMAN; I have called the Minister to make his statement.

SHRI GULAM MOHI-UD-DIN SHAWL; This canot be tolerated -----(Interruptions).

STATEMENT BY MINISTER

Import of Animal Tallow

THE MINISTER OF COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH): Mr. Deputy Chairman, Sir, with your permission, Sir, I wish to make this statement to inform this House of the various steps that have been taken by Government pertaining to the import of animal tallow.

- 2. As the Hon'ble Members are aware, on 24th August, 1983, Import Trade Control Order No. 27 was issued under Section 3(3) of the Imports & Exports (Control) Act, 1947, prohibiting clearance for home consumption of beef, buffalo and pig tallow, in a ay form, imported into India. This extra-ordinary step was taken in deference to the sentiments of the people.
- 3. As a matter of abundant precaution, on 1st October 1983, orders were issued banning altogether the import of any otheir